

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 79/02

R.A/C.P No.

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SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH.
GUWAHATI.

ORDER SHEET

Orginal No. 79/2002Misc. Petition No. Contempt Petition No. Review Application No. Applicant(s) M. TamiloraniRespondent(s) W.O.I 90mAdvocate for Applicant(s) J.L.Sarkar, Mrs. S. Deka
M. A. ChakrabortyAdvocate for Respondent(s) Case

Notes of the Registry	Date	ORDER OF THE TRIBUNAL
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This is an application in form
C. F. I. Rs. 50/- deposited
vide 790547516
Dated 24.2.2002

*Sarkar
Dy. Registrar*

7.3.02 Heard Mr. J.L. Sarkar, learned
counsel for the applicant.
The application is admitted. Call
for the records. Returnable by four weeks.
List on 8.4.2002 for order.

I C (W) Shar
Member

Vice-Chairman

Stamps required. Stamps
are not supplied.
Notice prepared and sent
to the for filing the
Petition No. 163
by Regd. A/c
15/3/02

8.4.2002 List the case on 10.5.2002 enabling the
respondents to file written statement.

I C (W) Shar
Member

Vice-Chairman

DINo 886 W 888

Std 22/3/02

bb

① Service report wise,
still awaited.

5/4/02

10.5.02

It has been stated by Mr. S. Sen-gupta, learned counsel for the Respondents that like case namely O.A. NO. 476/2001 is already posted for hearing on 6/6/2002. This case may also be listed for hearing alongwith the said O.A. In the meantime, parties may exchange pleadings.

List on 6.6.2002 for hearing.

Aben Sen
10.5.02

Member

Vice-Chairman

10.5.02

Written statement is not forthcoming. On the Prayer of Mr. A. Deb Roy, learned Sr. C.G.S.C. the case is adjourned for further four weeks.

List on 10.6.2002 for orders.

Member

Vice-Chairman

mb

10.6.02

List on 9.7.2002 to enable the respondents to file written statement as prayed for on behalf of Mr. B. C. Pathak, learned Addl. C.G.S.C.

TC Usha
Member

Vice-Chairman

12.7.02

mb

W/S Submitted

by Rep'tt. 1, 2 and 3.

9.7.02

Case is ready as regards pleadings. The case may now be listed for hearing on 7.8.02. The applicant may file rejoinder if any within two weeks. List on 7-8.02 for hearing.

TC Usha
Member

Vice-Chairman

lm

(3)

3

D.A. 79/2002

Notes of the Registry Date Order of the Tribunal

7.8.2002

After hearing the learned counsel for the parties, the matter is adjourned on the prayer made by Mr.A.Chakraborty, learned counsel for the applicant to enable him to take assistance of his Senior counsel Mr.J.L.Sarkar, Advocate

List the case again for hearing on 23.8.2002.

I C Chakraborty

Member

Vice-Chairman

bb

23.8.02

Heard learned counsel for the parties. Hearing concluded. Judgement delivered in the open court, kept in separate sheets. The application is allowed. No order as to costs.

I C Chakraborty

Member

Vice-Chairman

trd

~~Abdul Karim
13/9/02~~

Order after 23/8/02
Commited to the
Particular Committee and the
Applicant

b
12/9

Notes of the Registry

Date

Order of the Tribunal

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CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

O.A./R.A. NO. 79 of 2002 of

DATE OF DECISION 23.8.2002

Sri M. Tamilmani

APPLICANT(S)

Mr. J.L. Sarkar & Mr. A. Chakraborty ADVOCATE FOR THE APPLICANT(S)

-- VERSUS --

Union o India & Ors.

RESPONDENT(S)

Mr. B.C. Pathak, Addl. C.G.S.C.

ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE MR. JUSTICE D.N.CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE MR. K.K.SHARMA, MEMBER (A).

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?
5. Judgment delivered by Hon'ble Vice-Chairman.



X

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 797 of 2002.

Date of order : This the 23rd day of August, 2002.

Hon'ble Mr. Justice D.N.Chowdhury, Vice-Chairman.

Hon'ble Mr. K.K.Sharma, Member (A).

Sri M. Tamilmani
Son of M. Marichetty,
Working as IFA to TDM
Office of the TDM,
BSNL, Bongaigaon.

...Applicant

By Advocates Mr. J.L.Sarkar and Mr. A. Chakraborty.

-versus-

1. Union of India
Through the Secretary to the
Government of India,
Ministry of Communication,
Department of Telecommunication,
New Delhi-1.
2. The Chief General Manager
Telecommunications, Assam Telecom
Circle, Bharat Sanchar Nigam Ltd.,
Guwahati-781007.
3. The Member (Finance)
Department of Telecom,
Sanchar Bhawan,
20, Ashoka Road,
New Delhi-110001.

Respondents

By Advocate Mr. B.C. Pathak, Addl. C.G.S.C.

O R D E R

CHOWDHURY J. (v.C.).

This application under Section 19 of the
Administrative Tribunals Act, 1985 has arisen and is
directed against the order dated 2.11.2001 (Annexure-E)

Contd...

passed by the Assistant Chief Accounts Officer, TR, office of the Chief General Manager Telecom in the following circumstances;

The applicant worked under the respondents who first entered into service on 22.2.1973 as Time Scale Clerk and in due course he was promoted from time to time. In August, 1994 the applicant was promoted as Senior Accounts Officer which is the post in Group B service. The next promotional scope is to the Senior Time Scale of Indian P & T Accounts and Finance Service, Group - A in the scale of Rs. 10,000-15,200/-. By order dated 19.2.2001 the applicant along with number of persons were appointed to the Senior Time Scale of Indian P & T Accounts and Finance Service, Group A in the pay scale of Rs. 10,000-15,200/-. The said appointment order itself indicated that the appointment was purely temporary and on ad hoc basis for a period of one year or till regular officers become available whichever earlier with immediate effect. In the said order the name of the applicant appeared at serial no. 16. The aforementioned order was issued by the Under Secretary (SEA) to the Government of India, Department of Telecommunication vide order No. 7-1/2001-SEA-I dated 19.2.2001. Pursuant to the said order an order was passed vide order No.4-8/2001-SEA-BSNL dated 27.2.2001 and posted the applicant at Assam. To that effect an order was passed by the authority vide Office Memo No. ASM/TR/Staff/129/2000-2001/151 dted 21.3.2001 whereby the applicant was posted to CAO, Office of the TDM, Bongaigaon. Accordingly the applicant joined his duties. While things rested at this stage the impugned order dated 8.11.2001 was issued reverting the applicant to the cadre of Senior Accounts Officer. The legitimacy of the order dated 8.11.2001 is challenged in this application as arbitrary and discriminatory.

Contd..

2. The respondents submitted their written statement and took number of grounds. One of the grounds is maintainability of the application against the BSNL. The respondents also contended that the promotion of the applicant was given purely on temporary and ad hoc basis though against regular vacancy and therefore there was nothing wrong in reverting the applicant to his original post. The respondents in the written statement also stated that the authority ought to have initiated disciplinary proceeding against the applicant but due to procedural delay the charge sheet was only issued on 6.2.2002. According to the respondents the authority ought to have initiated a disciplinary proceeding but because of procedural delay the said was not taken in time and the applicant was allowed to work.

3. We have heard Mr. J.L.Sarkar, learned counsel for the applicant and Mr. B.C.Pathak, learned Addl.C.G.S.C. for the respondents. The challenge on maintainability raised by Mr. B.C. Pathak, is liable to be rejected. The applicant is admittedly serving under the respondent no.1. The order of promotion dated 19.2.2001 was issued by the Government of India. The BSNL only passed the order as a follow up measure. The posting of the officer in BSNL is only to a deputation post without any deputation allowance. The application is basically against the order of reversion which is passed by the respondents. The application cannot be dismissed as not maintainable. Regarding the other contention of the respondents it must be stated that from the appointment of the applicant that the applicant was appointed to the Senior Time Scale of Indian P T Accounts and Finance Service, Group A in the pay scale of Rs. 10,000-15,200 on a purely temporary and ad hoc basis for a

Contd..

period of one year or till regular officer become available whichevr is earlier, none of the eventualities that took place. The conditions mentioned above re binding also on teh Respondents. The authority cannot act arbitrarily throwing over board considerations. The promotion of the appicant though may be ad hoc but the such persons are appointed to continue purely on temporary and ad hoc basis till the regular officers are appointed. The purported ground of initiation of a disciplinary proceeding subsequent to the order of promotion cannot justify the reversion of the applicant. On the own showing of the respondents no disciplinary proceeding was initiated or contemplated when the order of promotion was made and factually the applicant was promoted.

4. For the reasons stated above, the impugned order dated 8.11.2001 is not sustainable in law and accordingly the same is set aside. The application is accordingly allowed. There shall however, be no order as to costs.

K.K.Sharma

(K.K.SHARMA)
Member (A)

D.N.Chowdhury

(D.N.CHOWDHURY)
Vice-Chairman

trd

In The Central Administrative Tribunal
Guwahati Bench: Guwahati.

Case No. 16 of
5 MAR 2002
Guwahati Bench

Title of the case OA No. /2002.

Sri M. Tamilmani - Applicant.

- Vs -

U.O. I & Ors - Respondents.

Copy sent
of an order

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Filed by

Anupam Chakraborty
5/3/2002
(Anupam Chakraborty)
Advocate

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In The Central Administrative Tribunal
Guwahati Bench :: Guwahati.

Filed by Mr -
S. S. Chatterjee
P.O. Box No. 53/2002

OA No. of 2002.

BETWEEN

Sri M. Tamilmani, Son of
M. Marichetty working as IFA
to TDM Office of the TDM, BSNL
Bongaigaon.

.... Applicant.

AND

1. Union of India through the
Secretary to the Govt. of India,
Ministry of Communication,
Department of Telecommunications
New Delhi - 1.

2. The Chief General Manager
Telecommunications, Assam
Telecom Circle, Bharat Sanchar
Nigam Ltd., Guwahati - 7.

3. The Member (Finance)
Department of Telecom, Sanchar Bhawan,
20, Ashoka Road, New Delhi - 110001.

.... Respondents.

Details of the application.

1. Particulars of the Orders against which the application is made :

The application is made against the Order No. 4-15/2001-SEA(BSNL) dated 26-9-2001 and the Memo No. ASM/TR/Staff/129/2000-2001/18 dated 8-11-2001.

of order

2. Jurisdiction :

The applicant declares that the subject matter of the application is within the jurisdiction of the Hon'ble Tribunal.

3. Limitation :

The applicant declares that the application is within the period of limitation under section 21 of the Administrative Tribunal Act, 1985.

4. Facts of the case :

4.1 That the applicant is a citizen of India and as such is entitled to the rights and privileges guaranteed by the constitution of India.

4.2 That the applicant joined the Department of Telecommunication w.e.f. 22-2-1973 as Time Scale Clerk, thereafter was promoted as Junior Accounts Officer in January, 1980, then as Assistant Accounts Officer w.e.f. 1-4-1987 and further promoted as Accounts Officer in July, 1991. In August 1995 he was promoted as Senior Accounts Officer. It is stated that the posts of AAO, AO and Sr. AO are in P&T Accounts and Finance Service, Telecom Wing, Group-B and as such the applicant was in the said Group-B service.

4.3 That from the post of Sr. A.O. the next promotional scope is to the Senior Time Scale of Indian P&T Accounts and Finance Service, Group-A in scale of Rs. 10,000 - 15,200/- (for short STS) and the applicant was eligible and fit for the said promotion to Group-A service. There were vacancies in the STS Group-A service and the President was pleased to appoint officers including the applicants to the said post in scale Rs. 10,000 - 15,200/- . For reason of the administration the promotion was called temporary and adhoc for a period of one year or till regular officers become available, whichever is earlier. It is stated that the instructions of the Govt. of India as regards applicability of the procedure to be followed in respect of officers under suspension/in respect of whom disciplinary/criminal cases were pending, were applicable in the said promotion. These adhoc promotions were given after consideration by duly constituted Departmental promotion committee (for short DPC). The Department of Tele-communications (for short DOT) by office order dated 19-2-2001 communicated the pleasure of the president to promote the officers including the applicant. The name of the applicant was shown in serial member 16. Though the promotion was said to be adhoc, it was against regular vacancies and was regular in nature for continuing as per Rules, procedures and the Laws and the promotions were ordered on terms mentioned in the said office order dated 19-2-2001. It is stated that the applicant was not in suspension nor any disciplinary/criminal case was pending against him.

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G/2007/1000

Copy of the Order dated 19-2-2001 is
enclosed as Annexure - A.

4.4 That by an Order dated 27-2-2001 the posting order was issued in pursuant to the office order dated 19-2-2001 on terms and conditions, and the name of the applicant was shown on Serial number 15.

J
F
G
A
T

Copy of the order dated 27-2-2001 is
enclosed as Annexure - B.

4.5 That by an order dated 21-3-2001 issued by the office of CGMT the applicant was posted as Chief Accounts Officer (for short CAO) in the office of the TDM, Bongaigaon. The applicant took charge as CAO w.e.f. 4-5-2001.

Copy of the order dated 21-3-2001 is
enclosed as Annexure - C.

4.6 That while the applicant was working as CAO in STS Group-A service (adhoc) , ~~our~~ ^{an} order dated 26-9-2001 was issued by the respondents showing names of officers and ordering promotion for a period of one year w.e.f. 19-7-2001 (or till the date of retirement) or till the DPG approved officers become available, whichever is earlier, after their reversion to the grade of AO/Sr AO on the afternoon of 17-7-2001 . The applicant is bewildered as to why he could be reverted on 17-7-2001. He was promoted w.e.f. 4-5-2001 and the period of one year would expire on 3-5-2002 and as such there is no scope of reversion before that date as per the order of promotion on presidential approval. The applicant states that his name has been wrongly mixed with other officers ~~underly~~ and the order of reversion has been made. The applicant's promotion in STS, therefore, is continuing and the clause of reversion on 17-7-2001 is not applicable to him. Moreover, when the applicant has already

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worked, the reversion on 17-7-2001 can not be made retrospectively by the order dated 26-9-2001. The applicant begs ~~to~~ to state that he does not know about the contents of the letters and OMS mentioned in the said office order dated 26-9-2001. The DOT order dated 19-2-2001, ~~he~~ has received ~~is~~ numbered 7-1/2001-SEA-I. There are 441 officers in the said order dated 26-9-2001. The name of the applicant appears in page 10 against serial number 328. The applicant comes for the liberty to produce the full list at the time of Hearing.

Copy of the order dated 26-9-2001 (with
relevant pages number 1, 10, 12 and 13)
is enclosed as Annexure - D.

4.7 That by an order dated 8-11-2001 the applicant has purported to be reverted to the cadre of Sr.AO. w.e.f. 17-7-2001 and ordered to look after the duties of IFA/CAO without any extra remuneration till further orders. This has been approved by the General Manager, Finance and the Chief General Manager Telecom, Assam Circle, Guwahati. The purported reversion has been made as per instructions in para - 2 of letter No. 4-15/2001-SEA(BSNL) dated 26-7-2001. The applicant humbly states that the order dated 8-11-2001 purported by reverting the applicant is ex-facie illegal and incongruous in the facts and circumstances of the case. The copy of order dated 26-7-2001 mentioned in the Memo dated 8-11-2001 has not been given to the applicant. The order of reversion has been made retrospectively that too in complete violation and negligence of the terms of promotion. No notice/show cause before reversion was also given to the applicant. The order has also not been approved by the competent authority. The

order is patently arbitrary and whimsical and does not speak of any reason. The order dated 8-11-2001 is as such void ab-mitio and non-est in the eye of law.

Copy of the order dated 8-11-2001 is
enclosed as Annexure - E.

4.8 That in this connection it is reiterated that there was no pending case against the applicant for with holding promotion for employees as required in OM dated 14-9-1992 and he was found fit and ~~eligible~~ for promotion and was promoted as such, and he can not be reverted with ^{-out} following principles of natural justice.

The content of Govt. of India, Department of Personal and Training O.M dated 14-9-1992 from swamy's publication is enclosed as Annexure - F.

4.9 That the applicant submitted representation dated 27-11-2001 and 24-12-2001 but he has ^{not} received any relief.

Copy of the representations dated 27.11.2001
and 24.12.2001 are enclosed as Annexure - G
& H respectively.

4.10 That the applicant is discharging the duties of IFA to TDM, Bongaigaon but he is being denied emoluments attached to the post of IFA/CAO due to the arbitrary clause - "to look after the duties of IFA/CAO without any extra remuneration till further order". It is humbly submitted that this clause is

arbitrary and whimsical and violative of Article 14, 16 and 21 of the constitution of India. He is continuing with the same duties of IFA/CAO and discharging the function of IFA/CAO in the same manner as he has been doing after his initial promotion.

5. Grounds for reliefs with legal provisions. :

5.1 For that the applicant was promoted on presidential approval and the order of reversion without the approval of the competent Authority is arbitrary, whimsical and capricious and offends Article 14, 16 and 21^{and 311} of the constitution of India.

5.2 For that the order of reversion has been made in complete violation and negligence of the terms of promotion.

5.3 For that the applicant has not been given any notice/ show cause before the order of reversion and as such is violative of the principles of natural justice.

5.4 For that the applicant was promoted w.e.f. 4-5-2001 and he worked in the promoted post as such, and now he can^{not} be reverted retrospectively.

5.5 For that the order dated 8-11-2001 contains ~~an~~ arbitrary clauses and as such the said order is void ab initio and non-est in the eye of Law.

5.6 For that the applicant is discharging the duties of IFA to TDM but he is being denied emoluments attached to the said post which is arbitrary, whimsical and against the principle of Administrative fair play.

5.7 For that the applicant is being denied the promotion in complete violation of Govt. of India, O.M. dated 14-9-1992.

5.8 For that the reversion on 17-7-2001 can not be made retrospectively by subsequent orders and as such the orders of reversion is bad and not tenable in Law.

6. Details of remedies exhausted. :

There is no remedy under any rule and this Hon'ble Tribunal is the only forum for redressal of the grievance, However the applicant submitted representations without any reply.

7. Matters not previously filed or pending before any other court.

The applicant declares that he has not filed any other case in any tribunal, court or any other forum against the impugned orders.

8. Reliefs sought for :

Under the facts and circumstances of the case, the applicant prays for the following reliefs:

8.1 The Order dated 8-11-2001 (Annexure-E) be set aside and quashed.

8.2 The order dated 26-9-2001 be modified to extent that the reversion clause is not applicable to the applicant.

8.3 The applicant be paid emoluments in the scale of Rs. 10,000 - 15,200/- attached to the grade of ^S STG of IP&T AFS Gr. A with arrears from 8-11-2001.

8.4 Cost of the case

8.5 Any other relief/reliefs the Hon'ble Tribunal may deem fit and proper.

The above reliefs are prayed for on the grounds stated in para 5 above.

9. Interim relief prayed for :

During the pendency of this application the applicant prays for the following relief :

9.1 The applicant be paid emoluments attached to the post of IFA/CAO in the scale.

The above relief is prayed for on the grounds stated in para 5 above.

10. This application has been filed through Advocate.

11. Particulars of postal order.

- i) IPO No. :
- ii) Date of Issue :
- iii) Issued from :
- iv) Payable at :

12. Particulars of Enclosures :

As stated in the index.

.... Verification.

VERIFICATION

I, M. Tamilmani, son of M. Marichetty, resident of Bongaigaon, aged about 48 years do hereby verify that the statements made in para 1, 4, 6 and 7 are true to my personal knowledge and those made in para 2, 3 and 6 are true to my legal advice and the rests are my humble submission. I have not suppressed any material facts.

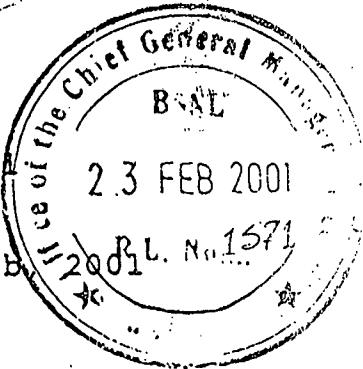
And I, sign this verification on this 1st day of March, 2002 at Guwahati.



SIGNATURE

Annexure - A 1/2

No. 7-1/2001-SEA-I
Government of India
Department of Telecommunications
Ashoka Road, Sanchar Bhavan, New Delhi-110001



K.
R.
A.
New Delhi, the 19th Feb 2001

OFFICE ORDER

Subject: Transfers/promotion and postings in the grade of Senior Time Scale of Indian P&T Accounts and Finance Service Group 'A'.

The President is pleased to appoint the following Sr.AOs/AOs of Telecom Wing to the Senior Time Scale of Indian P&T Accounts and Finance Service, Group "A" in the pay scale of Rs. 10000-15200/- on a purely temporary and adhoc basis for a period of one year or till regular officers become available whichever is earlier, with immediate effect or from the date the charge of the post is actually taken, whichever is later and post them to the circle/office shown against each:-

Sl No.	Staff No.	Name of the Officer S/Sh/Smt.	Present posting	Posted to
1.	80711	G. RAMULU	APT	C.O. BSNL
2.	81191	K. DANDAPANI	GJT	C.O. BSNL
3.	81297	R.P. SINGH	UPE	C.O. BSNL
4.	81313	RAGHAVAN PODUVAL P.	KRT	C.O. BSNL
5.	81440	PERUMAL ILLAIYA	TNT	C.O. BSNL
6.	81184	PSR MURTHY	MTNL ND	MTNL ND
7.	81468	PATNAIK M.R.P.	ORISSA	C.C. BSNL
8.	81469	ROY D.S.	KOL TD	C.O. BSNL
9.	81470	GUPTA RAM NATH	BIHAR	C.O. BSNL
10.	81471	KAUR LAL	HPT	C.O. BSNL
11.	81472	ACHARY D.	APT	C.O. BSNL
12.	81473	RAM MOHAN M.P.	CHEN TD	C.O. BSNL
13.	81474	SINGH KIRPAL	PBT	C.O. BSNL
14.	81475	LOKANATHAN A.N.	KNT	C.O. BSNL
15.	81476	ANANTHAKRISHNAN T.K.	CHEN TD	C.O. BSNL
16.	81477	TAMIL MANI M.	CHEN TD	C.O. BSNL
17.	81478	BHATT S.S.	KNT	C.O. BSNL
18.	81479	SHARMA A.K.	ALTTC Gzb	C.O. BSNL
19.	81480	RAMACHANDRAN T.	KRT	C.O. BSNL
20.	81481	ILANCHEZHIAN S.	CHEN TD	C.O. BSNL
21.	81483	RAMAMURTHY T.K.	STR	C.O. BSNL
22.	81485	BALAKUMAR S.	KNT	C.O. BSNL
23.	81486	BANSAL R.N.	MTNL ND	MTNL ND
24.	81487	RARORA A.C.	NTP	C.O. BSNL
25.	81489	SINHA U.K.	MTNL ND	MTNL ND

contd.. p. 2/-

Sl No.	Staff No.	Name of the Officer S/Sh/Smt.	Present posting	Posted to C.O. BSNL
26.	81492	SRINIVASA S.	KNT	C.O. BSNL
27.	84558	MADHAR T.R.	MTNL ND	MTNL ND
28.	81494	KAMATH H.S.	KNT	C.O. BSNL
29.	81495	BOSE PRABIR	KOL TD	C.O. BSNL
30.	81496	<u>BALASUBRAMANIAN K.</u>	CHEN TD	C.O. BSNL
31.	81497	VENKATARAMANA K.	APT	C.O. BSNL
32.	81498	BOMMAYAN V.	KNT	C.O. BSNL
33.	81500	MOHANA KRISHNAN D.	CHEN TD	C.O. BSNL
34.	81501	SHANMUGAM P.	KNT	C.O. BSNL
35.	81502	SURYANARAYANAMURTHY N.	TNT	C.O. BSNL
36.	81503	MEENAKSHI SUNDARAM S.	KNT	C.O. BSNL
37.	81504	PRASAD GOPAL	UP(W)	C.O. BSNL
38.	81505	SINHA H.P.	BRT	C.O. BSNL
39.	81506	RAJ KUMAR	HRT	C.O. BSNL
40.	81507	SINGH RAM BHAROSA	BRT	C.O. BSNL
41.	81508	CHADHA P C	MTNL ND	MTNL ND
42.	81509	MAJUMDAR M K	KOL TD	C.O. BSNL
43.	81510	GUPTA U R	MPT	C.O. BSNL
44.	81512	SINGH SHIVAPAL	UPE	C.O. BSNL
45.	81514	SUBRAMANIAM R	KNT	C.O. BSNL
46.	81515	MALI S I	MHT	C.O. BSNL
47.	81516	CHOWDHARY H F	MHT	C.O. BSNL
48.	81517	JAYRAMI REDDY A	APT	C.O. BSNL
49.	81518	KUPPUSWAMI M	MPT	C.O. BSNL
50.	81520	SRINIVASAN V	T&D	C.O. BSNL
51.	81521	MADHAVAN UNNI P	KRT	C.O. BSNL
52.	81522	SHYAM SUNDER S V	STR	C.O. BSNL
53.	81523	BHATT R V	KNT	C.O. BSNL
54.	81524	RAMAKRISHNAN S	MPT	C.O. BSNL
55.	81527	RAJAMANI A	TNT	C.O. BSNL
56.	81528	KRISHNAMURTHY S SIVARAM	APT	C.O. BSNL
57.	81529	MISHRA G P	UPE	C.O. BSNL
58.	81530	RATH G P	ORT	C.O. BSNL
59.	81531	SAHU B C	ORT	C.O. BSNL
60.	81533	GOPARAJU M	NTR	C.O. BSNL
61.	81534	YADAV SHRI RAM	UPE	C.O. BSNL
62.	81535	RAMA SUBBIAH T	APT	C.O. BSNL
63.	81537	SANKARA NARAYANAN K	TNT	C.O. BSNL
64.	81539	SWAMY S MUTHUKUMARA	TNT	C.O. BSNL
65.	81540	KARTHIKEYAN S	TNT	C.O. BSNL
66.	81541	AHMED SHABBIR	BRT	C.O. BSNL
67.	81542	SURYANARAYANAN R	CHEN TD	C.O. BSNL
68.	81543	SANGAMAYYA G	APT	C.O. BSNL
69.	81544	DHANAPAL P	CHEN TD	C.O. BSNL
70.	81545	RAMBALESWAR	UPE	C.O. BSNL
71.	81547	KRISHNAMACHARYULU Y V	GJT	C.O. BSNL
72.	81548	KSHIRSAGAR R G	MHT	C.O. BSNL
73.	81550	PATEL M L	GJT	C.O. BSNL

contd.. p.3/-

Sl	Staff No.	Name of the Officer S/Sh/Smt.	Present posting	Posted to
74.	81551	SRINIVASAN R	MTNL(ND)	MTNL ND
75.	81553	RADHAKRISHNAMURTHY N	STR	C.O. BSNL
76.	81554	JAIN R K	PBT	C.O. BSNL
77.	81555	BAL S C	ORT	C.O. BSNL
78.	81556	GARG S N	RJT	C.O. BSNL
79.	81557	VEERAMANI A	MTNL MUM	MTNL MUM
80.	81558	RAJAN A	TNT	C.O. BSNL
81.	81560	MEHTA M L	PBT	C.O. BSNL
82.	81561	SRIVASTAVA S P	UPE	C.O. BSNL
83.	81562	RAMACHANDRAN A K	KRT	C.O. BSNL
84.	81563	MURUGAN V	TNT	C.O. BSNL
85.	81564	RAVAL B M	GJT	C.O. BSNL
86.	81566	GUJAR S H	MHT	C.O. BSNL
87.	81567	SUNDARA MURTHY K S	CHEN TD	C.O. BSNL
88.	81568	OM PARKASH VERMA	UPE	C.O. BSNL
89.	81569	PERUMAL M	TNT	C.O. BSNL
90.	81570	NIVARGIKAR A S	MHT	C.O. BSNL
91.	81571	MALLIK T K	CHEN TD	C.O. BSNL
92.	81572	NAGARAJAN N	TNT	C.O. BSNL
93.	81573	JUNEJA RAJENDRA PRASAD	CO BSNL	C.O. BSNL
94.	81574	RAMASWAMY N	TNT	C.O. BSNL
95.	81575	RAMA MOHAN RAO R	STR	C.O. BSNL
96.	81576	SATYANARAYANA K	TS CAL	C.O. BSNL
97.	81579	REDDY B S N	APT	C.O. BSNL
98.	81580	TIWARI BRIJESH	BRT	C.O. BSNL
99.	84559	PANDEY R G	CO BSNL	C.O. BSNL
100.	81581	PALANIAPPAN K	MTNL ND	MTNL ND
101.	81582	CHATTERJEE V	MTNL ND	MTNL ND
102.	81583	MOHINUDDIN S K	ORT	C.O. BSNL
103.	81584	KESAVADAS A	APT	C.O. BSNL
104.	81585	MANUJ RAMDHAR	BRT	C.O. BSNL
105.	81587	JAIN PUKHRAJ	RJT	C.O. BSNL
106.	81588	DARJI R B	GJT	C.O. BSNL
107.	81590	NAGRAJ M R	KNT	C.O. BSNL
108.	81591	SHARMA DARBARILAL	J&K	C.O. BSNL
109.	81592	BEHL NARESH KUMAR	PBT	C.O. BSNL
110.	81593	NAGAIAH V	APT	C.O. BSNL
111.	81594	CHANDRAN N	TNT	C.O. BSNL
112.	81596	SYAMAL RAO M	ORT	C.O. BSNL
113.	81597	ACHARYULU V S N	GJT	C.O. BSNL
114.	81598	CHANDA SUNIL KUMAR	WBT	C.O. BSNL
115.	81599	BANERJEE MAHADEV	NE	C.O. BSNL
116.	81601	TOMAR SATYA DEV SINGH	TEL.DTE.	TEL.DTE.
117.	81602	SONI RADHA KRISHAN	RJT	C.O. BSNL
118.	81603	VENUGOPAL P	TNT	C.O. BSNL
119.	81604	PAL NARINDER	PBT	C.O. BSNL
120.	81605	VIJAYARAGHAVAN J	KNT	C.O. BSNL
121.	81608	KRISHNA MURTHY G	APT	C.O. BSNL
122.	81609	ROUTH PINAKI	NE	C.O. BSNL

contd.. p.. 4/-

P/C/SER

Sl. No.	Staff Name of the Officer S/Sh/Smt.	Present posting	Posted to
123. 81610	PANDA BALARAM	ORT	C.O. BSNL
124. 81611	TIWARI AKSHYABAR NATH	BRT	C.O. BSNL
125. 81612	SATPATHY DURGA ACHARAN	ORT	C.O. BSNL
126. 81613	PALANISAMY K	TNT	C.O. BSNL
127. 81614	MOHINUDDIN GULAM	BRT	C.O. BSNL
128. 81615	BISWAL MAHESWAR	ORT	C.O. BSNL
129. 81616	KUMARASWAMY PILLAI K	T.F. MUM.	C.O. BSNL
130. 81618	OJHA BALARAM	ORT	C.O. BSNL
131. 81619	PATIL S W	MHT	C.O. BSNL
132. 81620	MAHALLE M T	MHT	C.O. BSNL
133. 81621	GADEKAR B G	MPT	C.O. BSNL
134. 81622	SINGH BASUDEO P D	ETP	C.O. BSNL

2. The President is also pleased to appoint the following Sr.AOs/AOs of Postal Wing to the Senior Time Scale of Indian P&T Accounts and Finance Service, Group "A" in the pay scale of Rs. 10000-15200/- on a purely temporary and adhoc basis for a period of one year or till regular officers become available whichever is earlier with immediate effect or from the date the charge of the post is actually taken, whichever is later and post them to the circle/office shown against each:-

Sl. No.	Staff Name of the Officer S/Sh/Smt.	Circle where working	Posting on promotion
135. POSTAL	SWAPAN KUMAR ROY	PMG JHARKHAND	CO BSNL
136. POSTAL	BAMESHWAR PATHAK	POSTAL DTE.	TEL DTE
137. POSTAL	VINAY KUMAR SINHA	DAP PATNA	CO BSNL
138. POSTAL	SUBRATO KUMAR MUKHERJEE	POSTAL DTE.	TEL DTE
139. POSTAL	AMIYA KUMAR MOHANTY	PAO CUTTACK	CO BSNL
140. POSTAL	SANKAR SAN SAHOO	PAO CUTTACK	DOP
141. POSTAL	JUGAL KISHORE BEURA	PAO CUTTACK	CO BSNL
142. POSTAL	ISHWARI SINGH RATHORE	PSCI GZB.	MTNL ND
143. POSTAL	VIJAY KUMAR MISHRA	PAO LUCKNOW	CO BSNL
144. POSTAL	RAJ KUMAR SINGH	DAP LUCKNOW	CO BSNL
145. POSTAL	R. NAGARAJAN	PAO BANGALORE	CO BSNL
146. POSTAL	T. SRIDHAR	PAO BANGALORE	CO BSNL

3. The following transfers in the grade of STS (CAOs) of Indian P&T Accounts and Finance Service are ordered with immediate effect:-

Sl. No.	Staff Name of the Officer S/Sh/Smt.	Circle where working	Posting on transfer
1.	Postal M.R.P. Sharma	CPMG Guwahati	CO BSNL
2.	Postal Animesh Ch. Biswas	GMTD Faridabad	DOP

contd.. p..5/-

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-15-
Shri M R P Sharma on completion of his tenure may be posted to his choice of posting.

4. The representations submitted by the officers for posting within BSNL are being forwarded to Director (Finance), BSNL and in respect of postings within Department of Posts to DDG (PAF), DOP.

5. The posting of officers allotted to Corporate Office BSNL will be decided by the Director (Finance), BSNL and in respect of officers allotted to Department of Posts by DDG (PAF).

6. This arrangement is purely on temporary and adhoc basis and these officers would have no claim for their seniority in STS based on this promotion.

7. The posting of officers to Delhi Telephones/Mumbai Telephones under MTNL Delhi is on deemed deputation basis without deputation allowance.

8. In case of disciplinary/Vigilance case of the type referred to in DOP&T O.M. No. 22011/4/91-Estt(A), dated 14-9-92 is pending against them or any punishment of stoppage of increment is in operation; the officer should not be promoted without obtaining the specific approval of this Directorate. Information in this regard may be brought to the notice of the Directorate forthwith.

9. The Heads of Circles will intimate the station of postings to each other in respect of the officers allotted to their respective Circle/Office. The Heads of Circles may ensure that the officers are relieved promptly on receipt of the stations of postings from the Circles concerned without waiting for substitutes to join.

10. The pay of the officers promoted to the grade of STS in para 1 & 2 above will be fixed under FR 22-I(a)(1) read with FR-35 with reference to their pay in the grade of AO/Sr. AO.

11. As ordered in this office letter No. 314-52/92-STG-III dated 21.12.92, the officers promoted on ad-hoc basis above, must join their new places of duty within 40 days from the date of issue of orders. All the Heads of Circles are requested to ensure that the stations of postings are communicated to their counterparts within 10 days.

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12. The date on which the above orders are given effect to may be intimated to the undersigned and charge reports sent to all concerned. A consolidated report of the officers who have been relieved/joined their new postings may also be intimated on completion of 40 days.

19/7/81
(M.K. SETIA)
UNDER SECRETARY (SEA)

To:

1. Director (Finance) C.O., BSNL, New Delhi, alongwith the representations received from concerned officers for posting within BSNL.
2. Director (Finance), C.O. MTNL, New Delhi.
3. CGM/IFA, MTNL Delhi/Mumbai.
4. DDG(PAF), Postal Dte alongwith the representations received from the concerned officers for posting within DOP.

While issuing the posting orders, the following may be ensured.

- i) No leave should be granted to the officers after being relieved from the Circles without prior permission from the Directorate. The officers who are promoted above, in case they are officiating locally, the arrangement should be terminated and be given orders afresh in compliance with this Order.
- ii) If the officers fail to join at the new post, it will be presumed that they are not interested in ad-hoc promotion and the orders shall be deemed to have been cancelled automatically without any further communication. If such a case arises, the officer will not be considered further for an ad-hoc promotion. No such officer shall be given local officiating promotion to any higher post further. None of the officers shall be allowed to join the new post on ad-hoc promotion after 40 days from the date of issue of this order as the order will not be valid after 40 days.

Copy to:

5. CPMG Guwahati/PMG Jharkhand
6. PS to Hon'ble MOS(C).
7. Sr. PPS to Member (Finance) Telecom Commission.
8. Sr.DDG(IA&P), BSNL/Jt.DDG (SEA) BSNL
9. DDG (EAF)/Director (SEA), DOT
10. CS to Member (Finance).
11. General Secretary, A.I. P&T AFSOA, New Delhi.
12. Guard file/spare.

✓
(Jasbir Singh)
Accounts Officer (P) SEA

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ANNEXURE II



NO. 4-8 /2001-SEA-BSNL
BHARAT SANCHAR NIGAM LIMITED
SANCHAR BHAWAN, 20, ASHOKA ROAD,
NEW DELHI-110001

Dated: 27th February, 2001

Sub: Promotion and transfer/ postings in the grade of Senior Time Scale of Indian P&T Accounts and Finance Service Group -"A"

1. PROMOTION :

Consequent upon the promotion of the following Sr. Accounts Officers/Accounts Officers of the Indian P&T Accounts and Finance Service ,Group-B , to the grade of Senior Time Scale of Indian P&T Accounts and Finance Service , Group-A , Telecom Wing in the scale of pay of Rs. 10,000- 15,200 on purely temporary and adhoc basis for a period of one year or till regular officers become available whichever is earlier, with immediate effect or from the date the charge of the post is actually taken, whichever is later, vide the Department of Telecommunications Office Order NO. 7-1/2001-SEA-I dated 19-2-2001 followed by corrigendum issued vide No. 7-1/2001-SEA-I dtd. 26-2-2001 , these officers are posted as under :

Sl. No.	Staff No.	Name of the Office (S/Sri/Ms.)	Circle Working	Circle Posted
1.	80711	G.RAMULU	APT	APT
2.	81191	K.DANDAPANI	GJT	GJT
3.	81297	R.P.SINGH	UPE	UPE
4.	81313	RAGHAVAN PODUVAL	MHT	MHT
5.	81440	PERUMAL ILLAYA	TNT	GJT
6.	81468	PATNAIK M R P	ORT	MPT
7.	81469	ROY D S	KOL TD	WBT
8.	81470	GUPTA RAMNATH	BRT	MHT
9.	81417	KAUR LAL	HPT	HPT

B Series

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10.	81472	ACHARYA D	APT	GJT
11.	81473	RAMAMOHAN M.P	CHEN.TD	MHT
12.	81474	SINGH KRIPTAL	PBT	HPT
13.	81475	LOKANATHAN A N	KNT	KNT
14.	81476	ANANTHA KRISHNAN	CHEN.TD	TNT
15.	81477	TAMIL MANI M	ASSAM	ASSAM
16.	81478	BHATT S S	KNT	KNT
17.	81479	SHARMA A K	ALTTG-GZ	ALTTG-GZ
18.	81480	RAMACHANDRAN T	RABMN	MHT
19.	81481	ILANCHEZHIAN S	CHEN.TD	MHT
20.	81483	RAMAMURTHY T K	STR	GJT
21.	81485	BALAKUMAR S	KNT	KNT
22.	81487	ARORA A C	PBT	PBT
23.	81492	SRINIVASA S	KNT	KNT
24.	81494	KAMATH H.S.	KNT	KNT
25.	81495	BOSE PRABIR	KOL TD.	NTP
26.	81496	BALASUBRAMANIAN K	CHEN TD	ASSAM
27.	81497	VENKATARAMANA K	APT	APT
28.	81498	BOMMAYAN V	KNT	KNT
29.	81501	SHANMUGAM P	KNT	KNT
30.	81502	SURYANARAYANA MURTHY N	TNT	TNT
31.	81503	MEENAKSHI SUNDARAM S	KNT	KNT
32.	81504	PRASAD GOPAL	UPE	UPE
33.	81505	SINHA H.P	BRT	MHT
34.	81506	RAJ KUMAR	HRT	HRT
35.	81507	SINGH RAM BHAROSA	BRT	BRT
36.	81509	MAJUMDAR M K	NE	NE
37.	81510	GUPTA U R	MPT	MPT
38.	81512	SINGH SHIVAPAL	UPE	UPW
39.	81514	SUBRAMANIAM R	KNT	KNT
40.	81515	MALI S I	MHT	MHT
41.	81516	CHOWDHARY H F	MHT	MHT
42.	81517	JAYARAMI REDDY A	APT	APT
43.	81518	KUPPUSWAMI M	MPT	MPT
44.	81520	SRINIVASAN V	T & D	TNT
45.	81521	MADHAVAN UNNI P	KT	KT
46.	81522	SHYAM SUNDER S V	STR	TNT
47.	81523	BHATT R V	KNT	KNT
48.	81524	RAMAKRISHNAN S	MPT	MPT
49.	81527	RAJAMANI A	TNT	TNT
50.	81528	KRISHNAMURTHY S SIVARAM	APT	MHT
51.	81529	MISHRA G P	UPE	UPW
52.	81530	RATH G P	ORT	MPT
53.	81531	SAHU B C	ORT	MPT
54.	81533	GOPARAJU M	NTR	RABMN-ND
55.	81534	YADAV SHRI RAM	UPE	UPW
56.	81535	RAMA SUBBIAH T	APT	APT

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57.	81537	SANKARA NARAYANAN K	TNT	TNT
58.	81539	SWAMY S MUTHUKUMARA	TNT	TNT
59.	81540	KARTHIKEYAN S	TNT	GJT
60.	81541	AHMED SHABBIR	BRT	MHT
61.	81542	SURYANARAYNAN R	CHEN TD	GJT
62.	81543	SANGAMAYYA G	APT	GJT
63.	81544	DHANAPAL P	CHEN TD	GJT
64.	81545	RAMBALESWAR	UPE	HRT
65.	81547	KRISHNAMACHARYULU Y V	GJT	GJT
66.	81550	PATEL M L	GJT	GJT
67.	81553	RADHAKRISHNAMURTHY N	STR	APT
68.	81554	JAIN R K	PBT	PBT
69.	81555	BAL S C	ORT	MPT
70.	81556	GARG S N	RJT	RJT
71.	81558	RAJAN A	TNT	TNT
72.	81560	MEHTA M L	PBT	PBT
73.	81561	SRIVASTAVA S P	UPE	HRT
74.	81562	RAMACHANDRAN A K	KT	KT
75.	81563	MURUGAN V	TNT	GJT
76.	81564	RAVAL B M	GJT	GJT
77.	81566	GUJAR S H	MHT	MHT
78.	81567	SUNDARA MURTHY K S	CHEN TD	TNT
79.	81568	OM PRAKASH VERMA	UPE	HRT
80.	81569	PERUMAL M	TNT	GJT
81.	81570	NIVARGIKAR A S	MHT	MHT
82.	81571	MALLIK T K	KOL TD	MHT
83.	81572	NAGARAJAN N	TNT	GJT
84.	81573	JUNEJA PRJENDRA PRASAD	CO BSNL	CO BSNL
85.	81574	RAMASWAMY N	TNT	MHT
86.	81575	RAM MOHAN RAO R	STR	APT
87.	81576	SATYANARAYANA K	TS CAL	CO BSNL
88.	81579	REDDY B S N	APT	HRT
89.	81580	TIWARI BRIJESH	BRT	RJT
90.	84559	PANDEY R G	CO BSNL	CO BSNL
91.	81583	MOHINUDDIN S K	ORT	MPT
92.	81584	KESAVADAS A	APT	HRT
93.	81585	MANUJ RAMDHAR	BRT	RJT
94.	81587	JAIN PUKHRAJ	RJT	RJT
95.	81588	DARJI R B	GJT	GJT
96.	81590	NAGRAJ M R	KNT	KNT
97.	81591	SHARMA DARBARILAL	J & K	PBT
98.	81592	BEHL NARESH KUMAR	PBT	PBT
99.	81593	NAGAIAH V	APT	GJT
100.	81594	CHANDRAN N	TNT	TF-JB
101.	81596	SYAMAL RAO M	ORT	GJT
102.	81597	ACHARYULU V S N	GJT	APT
103.	81598	CHANDA SUNIL KUMAR	WBT	WBT

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104.	81599	BANERJEE MAHADEV	NE	NE
105.	81602	SONI RADHA KRISHAN	RJT	RJT
106.	81603	VENUGOPAL P	TNT	TNT
107.	81604	PAL NARINDER	PBT	PBT
108.	81605	VIJAYARAGHAVAN J	KNT	KNT
109.	81608	KRISHNAMURTHY G	APT	APT
110.	81609	ROUTH PINAKI	NE	UPW
111.	81610	PANDA BALARAM	ORT	GJT
112.	81611	TIWARI AKSHYABAR NATH	B RT	RJT
113.	81612	SATPATHY DURGA ACHARAN	ORT	ORT
114.	81613	PALANISAMY K	TNT	TNT
115.	81614	MOHINUDDIN GULAM	BRT	BRT
116.	81615	BISWAL MAHESWAR	ORT	ORT
117.	81616	KUMARASWAMY PILLAI K	TF MUM	TF MUM
118.	81618	OJHA BALARAM	ORT	GJT
119.	81619	PATIL S W	MHT	MHT
120.	81620	MAHALLE M T	MHT	MHT
121.	81621	GADEKAR B G	MPT	MPT
122.	81622	SINGH BASUDEO P D	ETP	BRT
123.	POSTAL	SWAPAN KUMAR ROY	PMG JHARKHAND	MHT
124.	POSTAL	VINAY KUMAR SINHA	DAP PATNA	MHT
125.	POSTAL	AMIYA KUMAR MOHANTY	PAO CUTTACK	MHT
126.	POSTAL	JUGAL KISHORE BEURA	PAO CUTTACK	MHT
127.	POSTAL	VIJAY KUMAR MISHRA	PAO LUCKNOW	MHT
128.	POSTAL	RAJ KUMAR SINGH	DAP LUCKNOW	UPW
129.	POSTAL	R. NAGARAJAN	PAO BANGALORE	KNT
130.	POSTAL	T. SRIDHAR	PAO BANGALORE	REP NAGPUR

2. TRANSFER :

The following transfers and postings in the grade of Senior Time Scale are ordered with immediate effect.

Sl.No	Staff No.	Name of the Officer (S/ Sri/Ms.)	Circle Working	Circle posted on transfer
1.	80780	Sri Bheemaiah	MHT	APT
2.	81192	Sri CH. Kotaiah	TNT	APT
3.	80682	Sri K.Veerabhadra Rao	REP NAGPUR	APT
4.	81408	Sri G.Shankerlingam	CO-BSNL	APT
5.	Postal	Sri M.R.P.Sharma	CGMPG/GH	APT
6.	Postal	Sri V.M. Kalbandhe	TF MUM	MHT
7.	80678	Sri P.N.Panda	GJT	ORT
8.	81020	Sri Rafiqullah	MPT	UPE
9.	80777	Sri Gurmoj Singh	HPT	HRT

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B. Series ✓

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3. The promotion is purely on temporary and adhoc basis and these officers would have no claim for their seniority in STS based on this promotion.

4. The posting of the officers in BSNL are on deputation basis without deputation allowance. ✓

5. The above promotions of the Officers are further subject to the condition that no disciplinary/vigilance case is pending against the Officer(s). In case any disciplinary/vigilance case of the type referred to in DO P&T OM NO. 22011/4/91-Estt.(A) dtd. 14-9-92 is pending against the Officer(s) or any punishment like stoppage of increment is in operation, the Officer(s) should not be promoted or relieved on promotion/transfer without the specific approval of CO,BSNL. Information in this regard may be brought to the notice of the CO,BSNL forthwith.

6. The pay of the Officers on promotion to the grade of Accounts Officer will be fixed under FR -22(I) (a) (i) read with FR-35 with reference to their pay in the grade of AO/Sr. AO.

7. The Officers now promoted, in case they are officiating on local arrangement basis in the grade of Senior Time Scale, should be reverted to their substantive grade and be promoted afresh in compliance with the orders referred to above issued by DOT.

8. The Circles will intimate the station of postings to each other in respect of the officers allotted to their respective circle/office. The Circles may ensure that the officers are relieved promptly on receipt of the stations of postings from the Circles concerned without waiting for substitutes to join.

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9. As ordered in office letter No. 314-52/92-STG-III dated 21-12-92, the officers promoted on adhoc basis above , must join their new places of duty within 40 days from the date of issue of orders. As such, Heads of the Circles are requested to ensure that the station of postings are communicated to their counterparts within 10 days and the matter of joining/ relieving must be intimated on completion of 40 days in a consolidated manner.
10. In case any Officer promoted on ad-hoc basis fail to join at the new post , it will be presumed that they are not interested in ad-hoc promotion and the orders shall be deemed to have been cancelled automatically without any further communication. If such a case arises , the officer will not be considered further for an ad-hoc promotion. No such officer shall be given local officiating promotion to any higher post further. None of the officers shall be allowed to join the new post on ad-hoc promotion after 40 days from the date of issue of the order as the order will not be valid after 40 days.
11. No leave should be granted to the officers after being relieved from the Circles without prior permission from the CO, BSNL.
12. The Circles are requested to please check up the up -to-date position regarding the vacancies in the grade of STS after completing the process of relieving and joining ,and intimate the exact vacancy position along with the name of the officers working in the Circle to Sri G.H.Pradhan, Accounts Officer (SEA) by 15th April,2001 positively.
13. Charge reports may be sent to all concerned including Accounts Officer(SEA), Corporate Office , BSNL.

Prema Krishnamachari
(PREMA KRISHNAMACHARI)
ASTT. DIRECTOR GENERAL (SEA)

BHARAT SANCHAR NIGAM LIMITED
Office of the Chief General Manager Telecom Guwahati 781 007.

No: ASM/TR/Staf/129/2000-2001/151 dated at Guwahati the 21-03-2000

OFFICE MEMO

In pursuance of the BSNL, New Delhi Lt No. 4-8/2000-SEA-BSNL dated 27th Feb 2001 and BSNL, New Delhi Lt No. 7-1/2000-SEA dated 13/12/2000 the General Manager (Finance), Office of the Chief General Manager Telecom Guwahati 781 007 is pleased to issue the following orders of transfer and posting in the grade of Senior Time Scale of Indian P&T Accounts and Finance Service Gr. A Telecom Wing with immediate effect in the interest of service.

1. Shri. K.Balasubramanian, O/o CGMTD, Chennai is hereby posted as CAO (TA & TR), O/o the CGMT, Guwahati vice Shri. S.Subramaniam CAO (TA&TR) transferred. Shri. S.Subramaniam is to be relieved on the day of joining of Sri. K.Balasubramanian.
- ✓ 2. Shri. M.Tamilmani, ACAO, O/o Director, RTTC, Guwahati is hereby transferred and posted as CAO, O/o TDM, Bongaigaon vice Shri U.Swargiary transferred.
3. Shri U.Swargiary CAO O/o the TDM, Bongaigaon is transferred and posted as CAO O/o the TDM, Tezpur vice Shri K.N.Sharma transferred.
4. Shri K.N.Sharma, GAO O/o TDM, Tezpur is transferred and posted as CAO (SBP), O/o the CGMT, Guwahati vice Shri M.C.Sharma transferred.
5. Shri M.C.Sharma, CAO (SBP) O/o the CGMT, Guwahati is transferred and posted as CAO, O/o the GMT, Dibrugarh vice Shri K.Govindaraj CAO now under orders of transfer to Tamilnadu Circle.

The promotion of the newly promoted officers is on purely temporary and adhoc basis and these officers would have no claim for the seniority in STS based on this promotion.

The pay of the officers promoted to the grade of STS in the scale of pay of Rs. 10000 – 15000 will be fixed under FR 22-I (a)(I) read with FR 35 with reference to their pay in the grade of AO/Sr. AO.

Being on request, the transfer of Shri K.N.Sharma will be without Transfer TA and Joining time as it is within one year. The AO (RTTC) will render financial advice to the Director, RTTC in exercise of his financial powers in addition to his other duties for the time being to facilitate immediate relief of Shri M.Tamilmani.

Both the officers transferred outside this circle (Shri S.Subramanian and Shri K.Govindaraj) are to be relieved automatically and promptly on the very day of the joining of new incumbents.

Annexeue - 'C'

24-

- 2 -

Charge reports may be sent to all concerned.

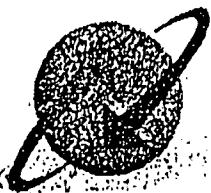
Sd -

(B.P.Singh)
General Manager (Finance)
Office of the CGMT, Guwahati 781 007

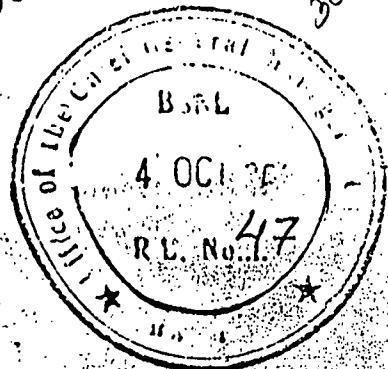
Copy to:

1. The C.G.M.T., Guwahati.
2. The A.C.A.O.(A&P)/A.O.(TA), Circle Office, Guwahati.
3. The ADG (SEA), BSNL, New Delhi
4. The GMT, Dibrugarh
5. The TDM Tezpur/Bongaigaon
6. The Director, RTTC, Guwahati.
7. The Chief General Manager Telecom, T.N.Circle / Chennai Telephone District
8. The Officers concerned *Shri. M. Samiul Haq, RTTC, Ghat*
9. The P/E of the officers
10. Guard file/spare.


General Manager (Finance)
Office of the CGMT, Guwahati 781 007.



BEHRAT SANCHAR NIGAM LTD.
(GOVERNMENT OF INDIA ENTERPRISE)
SANCHAR BHAWAN, 20 ASHOKA ROAD
NEW DELHI-110001



No.4-15/2001-SEA(BSNL)

Dated at New Delhi the 26-9-2001

ORDER

Sub: Promotions and posting in the grade of STS of Indian P&T Accounts and Finance Service group 'A' on purely temporary and adhoc basis.

Consequent upon the extension of adhoc promotion in the grade of STS of Indian P&T Accounts and Finance Service Group 'A' vide DOT order No.7-3/2000-SEA dt.7-8-2001, the following Sr.AOs/AOs belonging to Telecom wing and postal wing who were promoted to the Senior Time Scale of the Indian P&T Accounts and Finance Service Gr.'A' on purely temporary and adhoc basis vide DOT OM (i) No.7-1/2001-SEA dt.19-2-2001, (ii) No.7-5/99-SEA dated 30.3.2001, (iii) No.7-1/2000-SEA dt.7.8.2001 and (iv) No.7-1/2000-SEA(Pt) dt.7.8.2001 are promoted to the grade of STS of IP&T AFS Gr.'A' in the pay scale of Rs.10,000/- 15200/- on purely temporary and adhoc basis for a period of one year w.e.f. 19-7-2001 (or till the date of retirement) or till the DPC approved officers become available, whichever is earlier, after their reversion to the grade of AO/Sr.AO on the afternoon of 17-7-2001, and to post them as under.

<u>SI No.</u>	<u>Name of the officer</u> <u>Shri/Smt./Ms.</u>	<u>Staff No.</u>	<u>Present Posting</u>	<u>Posting on Promotion</u>
1	Pal. Rathindranath	80905	WBT	WBT
2	Chaturvedi M.D.	80913	GJT	GJT
3	Venugopala Rao R	80919	KNT	KNT
4	Chawla Ramesh Ch	80920	PBT	PBT
5	Shaikh Nagur Saheb	80924	GJT	GJT
6	N.R. Janakiraman	80928	CH TD	CH TD
7	M. Chandrasekhar	80929	KNT	KNT
8	Venkatacharyulu T	80935	APT	APT
9	Chandrasekharan M.K.	80937	MHT	MHT
10	Singh Ram Dhani	80940	UPE	UPE

Abhijit
Anil
Advocate
Advocate

D. Aris

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SI No.	Name of the officer Shri/Smt/Ms.	Staff No.	Present Posting	Posting on Promotion
11	Ramesh Kumar	80941	HRT	HRT
12	Chakaborthy Samarnath	80944	KOL TD	KOL TD
13	Nagarajan M	80947	TNT	TNT
14	Lakshmana Murthy N	80949	APT	APT
15	Venkata Rao P	80955	APT	APT
16	K. Devadass	80977	TNT	TNT
17	Balakrishnan M.P.	80987	KT	KT
18	Sharma G.D.	80988	UPW	UPW
19	Mehta Judge Pal	80991	PBT	PBT
20	Mahajan M.L.	80994	PBT	PBT
21	Prasad P.K.	80996	KNT	KNT
22	Ramanatha P	80998	KNT	KNT
23	Aggarwal J.P.	81002	UPW	UPW
24	Srivastava Om Hari	81003	UPE	UPE
25	Sridhara Rao V	81004	APT	APT
26	Jayaraman R	81005	CH TD	CH TD
27	Harjeet Singh	81006	J&K	J&K
28	Kodandapani V.	81011	MHT	MHT
29	Tewari S.M.	81012	UPE	UPE
30	Krishnamurthy S.R.	81013	CH TD	CH TD
31	Rafiquallah	81020	UPE	UPE
32	Paliwal B.M.	81021	MPT	MPT
33	Rathinavelu	81023	CO BSNL	CO BSNL
34	Sainadha Murthy K	81025	NCES	NCES
35	Jagannadhan N	81027	MPT	MPT
36	Midha Lal Chand	81028	PBT	PBT
37	Madan Lal	81035	UPE	UPE
38	Subramanyacharya A	81037	CH TD	CH TD
39	Bankey Lal	81046	UPE	UPE
40	Perumal P	81047	TNT	TNT
41	Ramcharan	81050	UPE	UPE
42	Dande G.G.	81062	KNT	KNT
43	Charan Das	81065	J&K	J&K
44	Somu P	81066	TNT	TNT
45	Govindraj M	81267	TNT	TNT
46	Sivaswamy V	84510	CH TD	CH TD
47	Parmar K.M.	84511	GJT	GJT
48	Pandian K.	84513	TNT	TNT
49	Biswas Krishna Pada	84515	KOL TD	KOL TD
50	Prasad Prahlad	84516	BRT	BRT

<u>SI. No.</u>	<u>Name of the officer Shri/Smt/Ms.</u>	<u>Staff No.</u>	<u>Present Posting</u>	<u>Posting on Promotion</u>
328	Tamil Mani M.	81477	ASSAM	ASSAM
329	Bhatt S.S.	81478	KNT	KNT
330	Sharma A.K.	81479	ALTC GZB	ALTC GZB
331	Ramachandran T.	81480	MHT	MHT
332	Ilanchezhan S.	81481	A&N	A&N
333	Ramamurthy T.K.	81483	GJT	GJT
334	Balakumar S.	81485	KNT	KNT
335	Arora A.C.	81487	PBT	PBT
336	Srinivasa S.	81492	KNT	KNT
337	Kamath H.S.	81494	KNT	KNT
338	Bose Prabir	81495	NTP	NTP
339	Balasubramanian K.	81496	ASSAM	ASSAM
340	Venkataramana K.	81497	APT	APT
341	Bommayan V.	81498	KNT	KNT
342	Shanmugam P.	81501	KNT	KNT
343	Suryanarayananamurthy N.	81502	TNT	TNT
344	Meenakshi Sundram S.	81503	KNT	KNT
345	Sinha H.P.	81505	JRKD	JRKD
346	Raj Kumar	81506	HRT	HRT
347	Singh Ram Bharosa	81507	BRT	BRT
348	Majumdar M.K.	81509	NE	NE
349	Gupta U.R.	81510	MPT	MPT
350	Singh Shivapal	81512	UTL	UTL
351	Subramaniam R.	81514	KNT	KNT
352	Mali S I	81515	MHT	MHT
353	Choudhary H.F.	81516	MHT	MHT
354	Jayrami Reddy A	81517	APT	APT
355	Kuppuswami M.	81518	MPT	MPT
356	Srinivasan V	81520	TNT	TNT
357	Shyam Sunder S V	81522	TNT	TNT
358	Bhatt R V	81523	KNT	KNT
359	Ramakrishnan S	81524	MPT	MPT
360	Rajamani A	81527	TNT	TNT
361	Krishnamurthy S Sivaram	81528	MHT	MHT
362	Mishra G.P.	81529	UPW	UPW
363	Rath G.P.	81530	ORT	ORT
364	Sahu B.C.	81531	CTGR	CTGR
365	Giopanapu M.R.	81533	DNW ND	DNWND
366	Nadav Shri R.R.	81534	UPW	UPW
367	Rama Subbiah	81535	APT	APT

<u>SI No.</u>	<u>Name of the officer Shri/Smt./Ms.</u>	<u>Staff No.</u>	<u>Present Posting</u>	<u>Posting on Promotion</u>
408	Sharma Darbari Lal	81591	J&K	J&K
409	Behl Naresh Kumar	81592	PBT	PBT
410	Nagaiah V	81593	GJT	GJT
411	Chandran N	81594	TF JB	TF JB
412	Shyamal Rao N	81596	GJT	GJT
413	Acharyaulu V S N	81597	APT	APT
414	Chandra Sunil Kumar	81598	WBT	WBT
415	Banerjee Mahadev	81599	NE	NE
416	Soni Radha Krishan	81602	RJT	RJT
417	Venugopal P	81603	TNT	TNT
418	Paul Narinder	81604	PBT	PBT
419	Vijayaraghavan J	81605	KNT	KNT
420	Krishnamurthy G	81608	APT	APT
421	Routh Pinaki	81609	CO BSNL	CO BSNL
422	Panda Balaram	81610	GJT	GJT
423	Tiwari Akshyabar Nath	81611	JRKD	JRKD
424	Satpathy Durga Acharan	81612	ORT	ORT
425	Palanisamy K	81613	TNT	TNT
426	Mohinuddin Ghulam	81614	BRT	BRT
427	Biswal Maheswar	81615	ORT	ORT
428	Kumaraswamy Pillai K	81616	TF MUM	TF MUM
429	Ojha Balaram	81618	GJT	GJT
430	Patil S W	81619	MHT	MHT
431	Mahalle M T	81620	MHT	MHT
432	Gadekar B G	81621	MPT	MPT
433	Singh Basudeo P D	81622	BRT	BRT
434	Swapan Kumar Roy	POSTAL	MHT	MHT
435	Vinaykumar Sinha	POSTAL	BRT	BRT
436	Amiya Kumar Mohanty	POSTAL	ORT	ORT
437	Jugal Kishore Beura	POSTAL	MHT	MHT
438	Vijay Kumar Mishra	POSTAL	UPE	UPE
439	Raj Kumar Singh	POSTAL	UPW	UPW
440	R.Nagarajan	POSTAL	KNT	KNT
441	T. Sridhar	POSTAL	REP	REP
			NAGPUR	NAGPUR

2. The promotion of the officers is further subject to the condition that no disciplinary/vigilance case is pending against the officers. In case any disciplinary/vigilance case of the type referred to in DOP&Trg. O.M.No.22011/4/91-Estt.(A) dt.14.9.92 is pending against the officer or some punishment like stoppage of increment is current, he should not be relieved on promotion and the matter should be reported to this office immediately.

D. Series

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3. All other terms and conditions mentioned in the above DOT orders will remain unchanged.
4. Necessary charge report may be sent to all concerned including SEA section of DOT.

General
(PREMA KRISHNAMACHARI)
ASSTT. DIRECTOR GENERAL(SEA)

Copy to :

1. The Chief General Manager, Telecommunications/I.F.A, BSNL, Andhra Pradesh, Bihar, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Gujarat, Tamilnadu, UPE, UPW, West Bengal Circle, Uttaranchal, Chattisgarh, Jharkhand, Rajasthan, Haryana, Himachal, NCES, A&N NE-I, NE-II, Orissa, Assam, Punjab, J&K.
2. The CGM/IFA BSNL QA Circle, Bangalore.
3. The Chief General Manager/I.F.A, BSNL, Chennai/Kolkata Telecom Districts.
4. The Chief General Manager/I.F.A.BSNL, Telecom Mtce., Kolkata/New Delhi/Mumbai.
5. The Chief General Manager/I.F.A , BSNL, Telecom Stores Kolkata.
6. The Chief General Manager/IFA BSNL TF Bhilai/Jabalpur/Mumbai.
7. The Chief General Manager/IFA BSNL,NTP/WTP.
8. The Chief General Manager/IFA ALTTC Ghaziabad/CPAO, ITI Bills Bangalore/ BRBRAITT Jabalpur/Data Networks New Delhi/REP Nagpur.
9. PPS to Director(Finance), BSNL Board.
10. Sr.DDG (EFC)/Sr.DDG(FP)/Jt.DDG(SEA) Corporate Office , CO BSNL
11. Sr.DDG(Vig.)/Dir.(SEA), Telecom Directorate.
12. Sr.PPS to CMD, BSNL.
13. CS to Member(F), Telecom Dte.
14. General Secretary, AIP&T AFSOA , New Delhi.
15. Guard file /Spare copies.

S
(S.N.VERMA)
ACCOUNTS OFFICER(SEA)

*Officed
N.S. Verma*

Annexure - IV

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Annexure - E

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F

BHARAT SANCHAR NIGAM LIMITED
Office of the Chief General Manager Telecom
Guwahati 781 007.

Memo No: ASM/TR/Staff/129/2000-2001/18 dated at Guwahati the 08/11/2001.

As per the instructions contained in Para no. 2 of the B.S.N.L New Delhi letter No. 4-15/2001-SEA(B.S.N.L) dated 26/07/2001 Shri M. Tamilmani, Chief Accounts Officer, Office of the Telecom District Manager, Bongaigoan is hereby reverted to the cadre of Sr. Accounts Officer with effect from the A/N of 17/07/2001 and he has been ordered to look after the duties of JPA/C.A.O without any extra remuneration till further orders.

This is issued with the approval of the General Manager (F) and the Chief General Manager/Telecom, Assam Circle, Guwahati.

6/2/2002

Assistant Chief Accounts Officer (TR)
Office of the Chief General Manager Telecom
Guwahati 781 007.

Copy to:

1. The ADG(SEA), B.S.N.L, New Delhi w.r.t the letter No. 4-15/2001-SEA(B.S.N.L) dated 26/09/2001.
2. The Telecom District Manager, Bongaigoan.
3. The Vigilance Officer, O/o the CGMT, Guwahati.
4. The A.O (TA), Office of the CGMT, Guwahati.
5. The officer concerned ~~Shri M. Tamilmani~~ c/o the TDM/Bongaigoan
6. The personal file of the officer.
7. Guard File.

B S N L C e l l s N o.
4-15/2001-SEA
(B S N L) d t o 26/7/01

7.8.01
26.9.01

A. H. S. S.
R. K. S. S.
D. D. S. S.
D. O. T. over

26/7/2001

Procedure to be followed in respect of those under suspension/in respect of whom disciplinary/criminal cases pending

*11.1 At the time of consideration of the cases of Government servants for promotion, details of Government servants in the consideration zone for promotion falling under the following categories should be specifically brought to the notice of the Departmental Promotion Committee:—

- (i) Government servants under suspension;
- (ii) Government servants in respect of whom a charge-sheet has been issued and the disciplinary proceedings are pending; and
- (iii) Government servants in respect of whom prosecution for a criminal charge is pending.

11.2 *Sealed cover procedure.*—The Departmental Promotion Committee shall assess the suitability of the Government servants coming within the purview of the circumstances mentioned above along with other eligible candidates without taking into consideration the disciplinary case/criminal prosecution pending. The assessment of the DPC, including 'Unfit for Promotion', and the grading awarded by it will be kept in a sealed cover. The cover will be superscribed "Findings regarding suitability for promotion to the grade/post of in respect of Shri (name of the Government servant). Not to be opened till the termination of the disciplinary case/criminal prosecution against Shri". The proceedings of the DPC need only contain the note "The findings

*Paras. 11.1 to 11.3 as substituted by paras. 2 to 2.2 of G.I., Deptt. of Per. & Trg., O.M. No. 22011/4/91-Estt. (A), dated the 14th September, 1992.

DEPARTMENTAL PROMOTION COMMITTEES

Page

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are contained in the attached sealed cover". The authority competent to fill the vacancy should be separately advised to fill the vacancy in the higher grade only in an officiating capacity when the findings of the DPC in respect of the suitability of a Government servant for his promotion are kept in a sealed cover.

11.3 *Procedure by subsequent DPCs.*—The same procedure outlined in para. 11.2 above will be followed by the subsequent Departmental Promotion Committees convened till the disciplinary case/criminal prosecution against the Government servant concerned is concluded.

Implementation of the recommendations of DPC—Vigilance Clearance

17.1 A clearance from the Vigilance Section of the Office/Department should also be obtained before making actual promotion or confirmation of officer approved by DPC to ensure that no disciplinary proceedings are pending against the officer concerned.

From :-

M. Tamilmani
C.A.O., O/o the T.D.M.
Bongaigaon, Assam

32/

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To:-

The Member (Finance)
Department of Telecom
Sanchar Bhawan, New-Delhi - 110 001

(Through Proper Channel)

Respected Sir,

Sub:- Adhoc promotion to the cadre of CAO regarding.

In accordance with BSNL HQs. Memo No. 4-8/2000-SEA BSNL dt. 27.2.2001, I was promoted as CAO on adhoc basis for one year and vide GMF No. ASM/TR/Staff/129/2000-2001/151 dt. 21.3.2001 I was posted to Bongaigaon SSA after obtaining necessary vigilance clearance.

I have taken over charge as CAO Bongaigaon on 4.5.2001.

The BSNL HQs. For some technical reasons re-issued the promotion orders on 26.9.2001 vide 4.15.2001-SEA/BSNL dt. 26.9.2001 promoting me and others from 19.7.2001 FN for a period of one year by theoretically reverting on 17.7.2001 AN.

The case was again referred to Vigilance Wing in October 2001. As CVC advice has been received in September 2001 in Sri A.N. Rai, AMT Dibrugarh and others case VO has informed the fact. Now GM(F) vide letter ASM/TR/Staff/129/2000-2001/18 dt. 8.11.2001 reverted me on 17.07.2001 to Sr. AO Cadre and ordered to look after the duties of IFA / CAO without any extra remuneration.

The above orders of GM (F) is partially incorrect as there should be no hitch in promoting me on 19.07.2001 as ordered by BSNL HQs. As there was no Vigilance/ disciplinary cases was pending against me on 19.07.2001. No CVC advice was received by that date.

Further it is reiterated that CVC advice is mere green signal for contemplating disciplinary proceedings and will not tantamount to "pending of disciplinary / vigilance case".

(Contd...P-2)

6. Series

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(Page-2)

Any disciplinary case starts on issue of charge sheet and said to be pending till such time the case is concluded.

Please see the terms of appointment:

"The promotion of the officers is further subject to the condition that no disciplinary / vigilance case is pending against the officers. In case any disciplinary / vigilance case of the type referred to in DOP & Trg. On No. 2201/4/91-Estt(A) dt. 14.9.92 is pending against the officer or some punishment like stoppage of increment is current, he should not be relieved on promotion and the matter should be reported to this office immediately."

It is evident from the above that there is no justification for not effecting my promotion with effect from 19.7.2001 as ordered by BSNL HQs.

I request you humbly to intervene personally & render justice to me by issue of CAO adhoc promotion orders w.e. from 19.7.2001 as ordered by BSNL HQs.

Thanking you,

Yours faithfully,

Ch. TAMILMANI 27/11

(M. TAMILMANI)
CAO, O/o the T.D.M., B.S.N.L.
Bongaigaon (Assam)

Copy to:-

The Director (F)
B.S.N.L. Board, Sanchar Bhawan
New Delhi - 110 001

Bongaigaon.
27-11-2001

(M. TAMILMANI)
CAO, O/o the T.D.M., B.S.N.L.
Bongaigaon (Assam)

From,

M. Tamilmani, IFA
O/o the T.D.M, Bongaigaon
Assam.

To,

The Sr. Deputy Director General(Vigilance),
DOT, Sanchar Bhawan,
20, Ashoka Road,
New Delhi - 110001.

(through proper channel)

Respected Sir,

Sub: Vigilance clearance – reg.

Ref: BSNL Hqtr. No. 4-15/2001-SEA(BSNL) Dt. 26.9.2001.

Sir, I beg to submit the following few lines for favour of consideration and favourable orders.

I was promoted to the grade of adhoc CAO for one year vide BSNL memo. Dt. 27.2.2001, and I have taken over charge as CAO, Bongaigaon on 4.5.2001 after necessary vigilance clearance.

Sir, vide reference cited above DOT/BSNL Hqtrs. reverted adhoc CAOs on 17.7.2001 and promoted on 19.7.2001 for some technical reasons.

GM(Finance) called for vigilance clearance again from Vigilance Officer, O/o CGMT, Assam.

In the first week of October, 2001 a CVC advice has been received for contemplation of disciplinary case to Sri A. N. Rai & me & others. ("GP-PT DROP WIRE CASE. ASSAM ALONE FACING CBI/CVC - GREAT INJUSTICE, THOUGH SO MANY OTHER CIRCLES PURCHASED FROM SAMEJ&K TENDERER B.R.ELECTRICALS")

Vigilance Officer instead of stating clearly "No disciplinary/ vigilance case is pending. However, CVC advice has been received for contemplation of disciplinary proceedings", simply made a remark "In respect of Sri Tamilmani, CVC advice has been received for contemplation of disciplinary proceedings."

CGMT, Assam in turn kept my promotion pending perhaps due to confusion, though my case do not attract the provisions of DOP Memo. Dt. 14.9.92.

Sir, my promotion on 19.7.2001 can be given effect to as :

- (i) I am not under suspension.
- (ii) I have not been served charge sheet and no disciplinary/vigilance case is pending.
- (iii) I am not under Criminal Prosecution and,
- (iv) No punishment of stoppage of increment is current.

Still I don't know why CGMT, Assam has not given effect to my promotion from 19.7.2001 as ordered by BSNL Hqtrs. My mental agony is unbearable.

Kindly extend your helping hands and instruct CGMT, Assam to give effect to my promotion from 19.7.2001 as ordered by BSNL.

I humbly beg my pardon for the inconvenience caused to you.

Thanking you,

Yours faithfully,

M. Tamilmani
Bongaigaon, Assam
24.12.2001

M.TAMILMANI

Copy to :-

- (1) The Director (SEA) BSNL.

Sir, kindly instruct GM(Finance), O/o CGMT, Assam to give effect to the promotion ordered by BSNL, as there is no justification for withholding it.

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(राष्ट्रीय प्रशासन नियन्त्रण बोर्ड
Address General Secretary, Board of Control of Government
of India
संसदीय नियन्त्रण बोर्ड, भारत
Guwahati Bench, Guwahati)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :::: GUWAHATI

O.A. NO. 79/2002

Shri M. Tamilmani

..... Applicant.
- Vs -

Union of India & Others.

..... Respondents.

(Written Statements filed by the respondent
No. 1, 2 and 3)

The written statements of the abovenoted respondents
are as follows :

1. That a copy of the O.A. No. 79/2002 (referred to as the "application") has been served on the respondents. The respondents have gone through the same and understood the contents thereof. The interest of respondent No. 1 & 3 are similar. The interest of the respondent No. 2 is different so far as the interest of M/S. Bharat Sanchar Nigam Ltd (a registered Company under the Companies Act, 1956) which is a body corporate having separate and distinct legal entity that can sue or be sued by its name. M/S. Bharat Sanchar Nigam Ltd. has not been impleaded as a party as it has not yet been notified by the Govt. of India to bring it under the jurisdiction of the Central Administrative Tribunal Act, 1985. After the creation of M/s Bharat Sanchar Nigam Ltd ("M/S BSNL" in short), the employees in Group 'C' & 'D'

has already been absorbed in M/S. BSNL as employer for all such purpose and intent. So far as the cases of officers in Group 'B' & 'A' are concerned, they would be treated as Govt. servants on deemed deputation to M/S. BSNL . The matter of absorption of such officers in M/s BSNL is also under process. This process being challenged by some group of officers, the matter is subjudiced in the Principal Bench of Hon'ble CAT, New Delhi. Under these circumstances, the answering respondents shall have their limited jurisdiction to aver on any matter relating to M/S BSNL. The M/S BSNL being a body corporate, the Board of Directors of M/S BSNL can take any such decision relating to conditions of service of any such class of employee as it may deem fit and proper. Therefore, the averments made in this written statements shall be subject to such jurisdiction, power and authority within the parameter of law and rules. Save and except as stated above the respondents have filed their written statements as common to all of them.

2. That the statements made in the application, which are not specifically admitted by the answering respondents, are hereby denied.

3. That with regard to the statements made in para 1 and 2 of the application, the respondents re-iterate the foregoing statements made in this written statements and state that any such order, direction, judgement if passed by this Hon'ble Tribunal would operate subject to such provisions/limitation as stated herein above.

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4. That the answering respondents have no comments to offer to the statements made in para 3, 4.1 and 4.2 of the application.

5. That with regard to the statements made in para 4.3, the respondents state that the facts submitted by the applicant are not disputed and it is true that the applicant stood promoted to the Senior Time Scale (STS) of Indian P & T Accounts and Finance Service Group 'A' (IP & TAFS) on adhoc basis for a period not exceeding one year, w.e.f. 19.2.2001, after obtaining vigilance clearance. This promotion order in respect of the applicant was purely on temporary and adhoc basis though made against regular vacancies since the applicant did not ~~fully~~ fulfill conditions for regular promotion to the STS. Any promotion order on temporary and adhoc basis cannot be termed as regular in nature as the same can be terminated any time by the orders of the competent authority. In spite of the applicant being a Group 'B' officer not even coming within the consideration zone in the DPC for the junior Time Scale which is the entry grade for group 'A' post, the promotion given to him in the STS on purely temporary and adhoc basis only as per provision to Rule 17(ii) of the old Recruitment Rules 1972(RRS). This old RRS have been revised in August '2001 (copy enclosed) wherein the above clause is deleted.

As such, the statement of the applicant that the adhoc promotion issued to him vide order dated 19.12.2001 is regular in nature is totally baseless.

6. That the statements made in para 4.4 and 4.5, being matter of records admitted to the extent of such records.

7. That with regard to the statements made in para 4.6, the respondents state that since in the grade of STS adhoc promotion orders were issued batch wise as per the occurrence of vacancies, there were 4 different orders issued on 4 different dates. Therefore, to streamline the process of adhoc promotion, it was decided to terminate all the adhoc arrangement in the grade of STS on 17.07.2001 and issue one single consolidate order w.e.f. 19.07.2001 for a period of one year after giving a break on 18.07.2001 and the order dated 07.08.2001 was issued to that effect promoting all the officer afresh. This was done due to the reason that a junior officer promoted at a later date continued to work in the grade of STS (adhoc), when his seniors working in the same grade were due to be reverted on completion of the one year period of their adhoc promotion to STS.

The name of the applicant was also included in the adhoc order dated 07.08.2001. This was done purely on the administrative grounds in which the officers senior to the applicant were also reverted. As such, the contention of the applicant that his name has been wrongly mixed with other officers is not correct.

The applicant further stated that he does not know about the contents of the letters and OM's mentioned in the office order issued by CO, BSNL on 26.09.2001 endorsing the order of DOT dated 07.08.2001, whereas one of the OM's referred

to therein is the order dated 19.02.2001 vide which the applicant stood promoted to the STS(A). The applicant is very well aware of his order, as he has referred to the same in the OA. vide para 4.4. The remaining three OMs viz No. 7-5/99-SEA dated 30.03.2001, No. 7-1/2000-SEA dated 07.08.2001 and No. 7-1/2000-SEA (Pt.) dated 07.08.2001 however do not have any relevance with the promotion of the applicant to the STS(A). Hence he need not bother about the same.

From the above, it can be very well seen that the applicant has approached the Hon'ble Tribunal without sufficient knowledge about the facts of the case and is trying to mislead the Hon'ble CAT by furnishing false and fabricated facts of his own. The OA may be dismissed on this ground alone.

8. That with regard to the statements made in para 4.7, the respondents ~~th~~ state that by the said order dated 08.11.01, the adhoc and temporary promotion to the applicant in the grade of STS(A) was terminated and he was reverted to his substantive grade of Senior Accounts Officer w.e.f. 17.07.2001 by CO, BSNL. As already explained above, it was a conscious administrative decision to terminate all adhoc officiating arrangement on 17.07.2001 in order to streamline the process of adhoc promotion. The order dated 08.11.2001 was issued by the Chief General Manager, Assam Circle, towards implementation of the DOT order No. 7-3/2000-SEA dated 07.08.2001 and ~~BSNL~~ BSNL, CO, order No. 4-15/2001-SEA (BSNL) dated 26.09.2001.

The order dated 26.09.2001 has twin effect of reversion and subsequent promotion. The reversion is absolute while the subsequent temporary promotion is subject to the

condition laid down in para 2, therēof.

At the relevant point of time it had already been formally decided by the competent authority to initiate departmental proceedings against the applicant based on CBI enquiry report which prima-facie revealed that there are strong materials to proceed against him for grade misconduct. Since a decision had already been arrived at to initiate disciplinary proceedings it was not appropriate to promote the applicant. However, owing to the procedural delay, the charge sheet could be finally issued only on 06.02.2002.

9. That with regard to the statements made in para 4.8, the respondents state that the CBI made a thorough investigation into the purchase of store materials from a private s/ supplier and submitted its report. The CVC examined the report and advised that regular departmental proceedings be initiated against the applicant for his alleged act of omission and commission. The departmental authority also applied their own mind keeping in view the CVC advice and came to the conclusion that there are materials to proceed against the applicant. A considered decision had been taken to initiate Disciplinary proceedings by issuance of charge sheet. Therefore, though a charge sheet had not been actually issued till the relevant time, the decision to charge sheet was well in place and only some paper works were left to be completed. For all practical purpose, the applicant was under cloud when the adhoc promotion came up for consideration.

10. That with regard to the statements made in para 4.9, the respondents state that the presentation of the applicant forwarded by CO, BSNL, has been disposed by the Respondent No.3. The copy of the said order of disposal would be produced at the time of hearing if required.

11. That with regard to the statements made in para 4.10, the respondents state that since the post of CAO is substantively vacant and no CAO level officers available, it was decided in a compelling situation to entrust the day to day work of CAO to the applicant, being the senior most officer in that situation. This was done to ensure the smooth functioning of the Bogaigaon Telecom District.

12. That with regard to the statements made in para 5.1 to 5.8, the respondents state that the grounds as shown by the applicants can not sustain under the facts and circumstances of the case. Hence, the application is liable to be dismissed as devoid of any merit.

13. That the answering respondents have no comments to the statements made in para 6 and 7 of the application.

14. That with regard to the statements made in para 8.1 to 8.5 and 9, the respondents state that under the facts and circumstances of the case and the provisions of law and rules, the applicant is not entitled to any relief as sought for in the application and the application is liable to be dismissed with cost as devoid of any merit.

In the premises aforesaid, it is therefore prayed that Your Lordships would be pleased to hear the parties, peruse the records and after hearing the parties and perusing the records, shall further be pleased to dismiss the application as devoid of any merit.

Verification.....

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VERIFICATION

I, Shri Shankar Chandra Das, presently working as Asstt. Director Telecom (Legal) to the C&MT Assam Circle, Guwahati being competent and duly authorised to sign this verification, do hereby solemnly affirm and state that the statements made in para 1, 2, 3, 4, 6 to 13 and 14 - are true to my knowledge and belief, those made in para 5 - - - - being matter of records are true to my information derived therefrom and the rest are my humble submission before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this 5th day of June, 2002 at Guwahati/New Delhi.

Shankar Chandra Das

Deponent.

संग्रहीकृत दस्तावेज़ द्वारा दिया गया।
Shri Shankar Chandra Das
Assistant Director Telecom (Legal)
कार्यालय, मुख्य सचिव कार्यालय,
O/o The Chief Secretary, Assam Telecom
असम राज्य परमाधिकार, गुवाहाटी-7
Assam Telecom Circle, Guwahati

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No. 7-6/89-SEA
Government of India
Department of Telecommunications

Sanchar Bhavan,
New Delhi-110001.

Dated the 23rd August, 2001.

Subject : Indian Posts and Telecommunication Accounts and Finance Service
Group 'A' Recruitment Rules 2001 – circulation of printed version:

The undersigned is directed to say that Recruitment Rules for Recruitment to Indian Posts and Telecommunications Accounts and Finance Service (Group 'A') have been published in the Gazette of India {part II- Sec.3(i) } on 4.8.2001.

2. A copy of the printed version of the said Recruitment Rules is enclosed for information please.

Encl. as above

present
(M.K. SETIA)

UNDER SECRETARY (SEA)

To:

1. PS to MOC/PS to MOS(C)
2. The Chairman and all Members, Telecom Commission.
3. All Advisors, Telecom Directorate.
4. The CMD, BSNL/MTNL, New Delhi.
5. All Directors, BSNL Board.
6. All Sr. DDsG / DDsG in Telecom Directorate/ BSNL
7. DDG (PAF), Deptt. of Posts, Dak Bhawan, New Delhi.
8. DOP&T New Delhi.(Estt.(RR) Branch.) w.r.t their u.o. Dy. No.10/US/RR/2000 dated 11.1.2000.
9. Ministry of Law Justice and Company Affairs, Shastri Bhavan, (Attn: Sh. S.D. Ahuja, Dy. Legislative Counsel) w.r.t. their U.O. no. 1086/2000 SRO dtd. 27.4.2001.
10. The Secretary UPSC, New Delhi [Attn. Shri S.S. Nair, Under Secretary] (4 Copies) w.r.t. their letter No. 3/21 A(2)/2000-RR dated 8th January, 2001.
11. Lok Sabha Secretariat (5 copies), Committee on Subordinate Legislation, Parliament Annexe, New Delhi.
12. Rajya Sabha Secretariat (5 copies), Committee on Subordinate Legislation, Parliament Annexe, New Delhi.
13. The Official Languages (Legislation) Commission, Bhagwan Das Road, opposite Supreme Court of India, New Delhi.
14. The General Secretary, AIP&T AFSOA , A-4/6, M.S. Flats, Peshwa Road, Gole Market, New Delhi.
15. General Secretary, AIP&T Accounts and Finance Service(Direct Recruits) Association, D.T.O. Bldg, Prasad Nagar, New Delhi-110005.
16. Guard File/Spares.

present
(M.K. SETIA)
UNDER SECRETARY (SEA)

भारत का राजपत्र

The Gazette of India

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

स. 31]

नई दिल्ली, शनिवार, अगस्त 4, 2001/श्रावण 13, 1923

No. 31]

NEW DELHI, SATURDAY, AUGUST 4, 2001/SRAVANA 13, 1923

इस भाग में फिन पृष्ठ संख्या दी जाती है जिससे कि यह पृष्ठक संकलन के रूप में रखा जा सके।
Separate Paging is given to this Part in order that it may be filed as a separate compilation

भाग II—उपर्युक्त 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

भारत सरकार के मंत्रालयों (रक्षा मंत्रालयों को छोड़कर) और केन्द्रीय अधिकारियों (संघ राज्य क्षेत्र प्रशासनों को छोड़कर) द्वारा विधि के अंतर्गत बनाए और जारी किए गए साधारण साविधिक नियम (जिनमें साधारण प्रकार के आदेश, उप-नियम आदि सम्मिलित हैं) General Statutory Rules (Including Orders, Bye-laws etc. of a general character) issued by the Ministries of the Government of India (other than the Ministry of Defence), and by the Central Authorities (other than the Administration of Union Territories)

संचार मंत्रालय

(दूरसंचार विभाग)

नई दिल्ली, 24 जुलाई, 2001

सा. का. नि. 416.—गद्यपति, संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, और भारतीय लोकतात्त्व लेखा और वित्त सेवा (समूह 'क') भर्ती नियम, 1972, को अधिकार करते हुए सिवाय उन योगों के जिन्हें ऐसे अधिक्रमण से पहले किया गया है या करते का लोग किया गया है भारतीय डाक और दूरसंचार लेखा और वित्त सेवा (समूह 'क') की भर्ती को विनियमित करने के लिए निम्नलिखित नियम बनाते हैं अध्यात—

1. संक्षिप्त नाम और प्रारंभ—(1) इन नियमों का संक्षिप्त नाम भारतीय डाक और दूरसंचार लेखा और वित्त सेवा (समूह 'क') भर्ती नियम, 2001 है।

(2) ये राजपत्र में प्रकाशित की तारीख को प्रवृत्त होंगे।

2. परिभाषाएँ—इन नियमों ने जब तक सदर्भ से अन्यथा अपेक्षित न हो,

(क) "नियत दिन" से ऐसी तारीख जिसको ये नियम प्रवृत्त होंगे, अभिप्रेत है;

(ख) "अनुमानित सेवा" से उस श्रेणी में कोई काल सेवा की अवधि और आने वाले वर्ष में प्रथम जनवरी से उस परीक्षा के वर्ष के माध्यम से जो उपलब्ध भर्ती हो गयी, अभिप्रेत है, और

(1) नियत दिन के पूर्व ऐसे नियुक्त व्यक्तियों के मामले में ज्येष्ठता प्रयोजनों के लिए ध्यान में ली गई;

(ii) जिसके द्वारा वोई अधिकारी उस श्रेणी में कर्तव्य पद धारण कर लेता, किन्तु उसके अवकाश पर होने से या अन्यथा ऐसे पहले धारण करने के लिए उपलब्ध न हो, को अवधि सम्मिलित है या है;

(ग) "आयोग" से सब लाभ सेवा आयोग अभिप्रेत है;

(घ) "विभागीय प्रोनेन्टि समिति" किसी भी श्रेणी के सबध में, इन नियमों की अनुसूची III के साभ 3 और 4 में विनिर्दिष्ट समिति अभिप्रेत है;

(ङ) "परीक्षा" से भारतीय डाक और दूरसंचार लेखा और वित्त सेवा और अन्य इस प्रकार की सेवाओं, जो सरकार द्वारा समय-समय पर जैसे विनिर्दिष्ट की जाए की भर्ती के लिए सम्मिलित प्रतियोगिता परीक्षा जिसमें प्राथमिक परीक्षा और मुख्य परीक्षा सम्भालित है, से अभिप्रेत है;

(च) "सरकार" से केन्द्रीय सरकार अभिप्रेत है;

(झ) "श्रेणी" से नियम 3 में विनिर्दिष्ट काई श्रेणी अभिप्रेत है;

(ज) "अनुसन्धान जातियों" और "अनुसन्धान जानलातियों" के बही अध्य होंगे जो उन्हें संविधान के अनुच्छेद 366 के क्रमशः खंड (14) और (25) द्वारा समनुरिद्ध किए गए हैं।

(झ) "सेवा" से नियम 3 के अधीन गठित भारतीय डाक और दूरसंचार सेवा और वित्त सेवा वर्ग 'क' से जाने जाएगी।

3. सेवा का गठन—(1) गणत सेवा भारतीय डाक और दूरसंचार लेखा और वित्त सेवा वर्ग 'क' से जाने जाएगी।

(2) सेवा जिसमें होंगे—

(i) नियम 5 और नियम 6 के अधीन सेवा में नियुक्त व्यक्तियों।

(ii) इन नियमों के उपबंधों के अनुसार ऐसे गठन के गणत सेवा में नियुक्त व्यक्ति।

(iii) सेवा में निम्नलिखित श्रेणियां होंगी अध्यातः—

(क)	कनिष्ठ काल वेतनमान	(8000-275-13500 रु.)
(ख)	ज्येष्ठ काल वेतनमान	(10000-325-15200 रु.)
(ग)	कनिष्ठ प्रशासनिक श्रेणी	(12000-375-16500 रु.)
(घ)	कनिष्ठ प्रशासनिक श्रेणी में चयन श्रेणी	(14300-400-18300 रु.)
(ङ)	ज्येष्ठ प्रशासनिक श्रेणी	(18400-500-22400 रु.)
(च)	उच्च प्रशासनिक श्रेणी	(22400-525-24500 रु.)
(छ)	सलाहकार (वित्त)	(22400-600-26000 रु.)

4. सेवा की प्राधिकृत स्थायी संख्या और अस्थायी संख्या—(1) इन नियमों के आंभ की तारीख को विभिन्न श्रेणियों की प्राधिकृत स्थायी संख्या और अस्थायी संख्या अनुसूची I में यथा विनिर्दिष्ट होगी।

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(2) इन नियमों के आरभ के पश्चात् विभिन्न व्रेणियों को प्राप्तिकर स्थायी-संख्या वह होगा, जो सरकार द्वारा समय-समय पर अवधारित की जाए।

(3) किसी श्रेणी में नियुक्ति करने के लिए सक्षम प्राधिकारी, जो सरकार द्वारा जारी किए जा सकने वाले साधारण और विशेष आदेशों के अध्ययनीन श्रेणी में अस्थायी वृद्धि कर सकेगी, जो वह समय-समय पर आवश्यक समझे।

5. सेवा का प्रारंभिक गठन,—(1) भारतीय डाक और दूरसंचार लेखा और वित्त सेवा में नियमित आधार पर कार्य पद को धारण करने वाले सभी अधिकारी इन नियमों के प्रारंभ को तारीख के अपने ग्रेड में सरल्य होंगे।

(2) उपनियम (1) में निर्देशित अधिकारियों की इन नियमों के लागू होने से पूर्व की गई नियमित सेवा को, उनकी परिवीक्षा, शोनिवि नियमितीकरण और पेशन के लिए अहंक सेवा में गणना की जाएगी।

6. भर्ती की पद्धति,—(1) सेवा के प्रारंभिक गठन के पश्चात् सेवा के लिए भर्ती निम्नलिखित पद्धतियों में से किसी द्वारा की जाएगी, अथवा—

(क) इन नियमों के अनुसूची II के उपबंधों के अनुसार ली गई किसी प्रतियोगिता परीक्षा द्वारा;

(ख) इन नियमों के अनुसूची II के उपबंधों के अनुसार प्रो-नॉन्टि द्वारा;

(ग) नियम के उपबंधों के अनुसार में प्रतिनियुक्ति द्वारा।

(2) सेवा के कनिष्ठ काल वेतनमान पर भर्ती निम्नलिखित रूप से की जाएगी—

(क) सेवा के कनिष्ठ काल वेतनमान पर नियुक्ति के लिए प्रतियोगी परीक्षा के द्वारा पचास प्रतिशत कनिष्ठ काल वेतनमान पद जो कि ऐसे समय और स्थान इस प्रयोजन के लिए आयोग द्वारा जारी सूचना में विहित किए जाएँ;

(ख) इस नियम की अनुसूची II में विनिर्दिष्ट उपबंधों के अनुसार में पचास प्रतिशत पद कनिष्ठ काल वेतनमान पद से प्रो-नॉन्टि द्वारा भरी जाएगी।

(3) इन नियमों के उपबंधों के अधीन रहते हुए सरकार सेवा में को कोई विशिष्ट रिक्ति या रिक्तियां भरने के प्रयोजन के लिए अंगीकृत को जान वाली भर्ती का उद्देश्य या पद्धतियों जो भर्ती की किसी विशिष्ट अवधि के दौरान भरी जाने के लिए अप्रेसित हो और प्रत्येक पद्धति द्वारा भर्ती किए जाने वाले व्यक्तियों की संख्या अवधारित करोगी।

7. सेवा में नियुक्ति—(1) प्रारंभिक गठन के पश्चात् सेवा पर सभी नियुक्तियां सरकार द्वारा की जाएगी।

(2) नियम 6 के अधीन भाग (1) के खण्ड (क) के अधीन सेवा में भर्ती किए गए व्यक्तियों को प्रारंभिक नियुक्ति सेवा कनिष्ठ काल वेतनमान में होंगी।

(3) सेवा पर नियुक्तियां सरकार द्वारा समय-समय पर जारी किए गए व्यक्तियों के विनिर्दिष्ट चारों या प्रवर्गों के लिए सेवा में विशेष प्रतिनिधित्व की बाबत आदेशों के अधीन रहते हुए होंगी।

8. प्रतिनियुक्ति द्वारा नियुक्ति—सरकार सीधी भर्ती द्वारा या प्रो-नॉन्टि द्वारा अधिकारियों की अनुपलब्धता की दशा में पद को प्रतिनियुक्ति के द्वारा केन्द्रीय सरकार के अन्य विभागों से उपयुक्त व्रेणी के अधिकारियों या आयोग के परामर्श से राज्य सरकार/संघ राज्यकान्त्र, कानूनी/अर्थसरकारी/पर्लियमेंट/स्वायत्तशासी निकायों से पर सकेगी जो उनके और प्रतिनियुक्ति की अवधि साधारणतया तीन वर्ष से अधिक तक होंगी।

9. परिवीक्षा—(1) अभ्यर्थी की सेवा में नियुक्ति चाहे परीक्षा के द्वारा चयन या प्रो-नॉन्टि के द्वारा हुई हो, परिवीक्षा की अवधि दो वर्ष के लिए होगी।

(2) परिवीक्षाधीन व्यक्ति प्रशिक्षण के अधीन ऐसे व्याख्यानों और विभिन्न प्रशिक्षण केन्द्रों पर ऐसी परीक्षाओं/परीक्षणों और अभ्यासों को करेगा जिन्हे समय-समय पर सक्षम प्राधिकारी या अन्य प्राधिकारी काडर नियत्रण प्राधिकारी के रूप में विनिश्चित किए जाएं।

(3) प्रशिक्षण की अवधि की समाप्ति पर सक्षम प्राधिकारी या अन्य प्राधिकारी काडर नियत्रण प्राधिकारी के रूप में विभिन्न प्रशिक्षण संस्थानों में और विभागीय परीक्षाओं/आदि में परिवीक्षाधीन व्यक्ति के खाते के अंकों को अभिलेख में लेना नियरप करेगा।

(4) सरकार उपनियम (1) में विनिर्दिष्ट परिवीक्षा अवधि को बढ़ा सकती, यदि परिवीक्षा अवधि की समाप्ति पर यथास्थिति उपनियम (1) में निर्दिष्ट या वित्तान के पूर्व यह गय है कि परिवीक्षा या विस्तार की ऐसी अवधि के दौरान अभ्यर्थी स्थायी नियुक्ति के लिए उपयुक्त नहीं है या यह समाधान हो जाता है कि अभ्यर्थी स्थायी नियुक्ति के लिए ऐसी परिवीक्षा या उसने विस्तार की अवधि की समाप्ति के पश्चात् यह समाधान हो जाता है कि अभ्यर्थी स्थायी नियुक्ति के लिए उपयुक्त नहीं है सरकार किसी अभ्यर्थी को उसके मूल पद पर प्रत्यावर्तित या ऐसे आदेश जिसे वह उचित समझे आदेश द्वारा परित कर सकता।

(5) अभ्यर्थीयों की परिवीक्षा की अवधि की पूर्णता पर—यदि स्थाइ नियुक्ति के लिए उन्हें ठीक समझा जाए तो उनके नियुक्ति पुष्ट कर दो जाएगी।

(6) सक्षम प्राधिकारी, काल्डर नियन्त्रण प्राधिकारी द्वारा जैसा विनिर्दिष्ट किया जाए; सभी परिवीक्षाधीन व्यक्ति जो आयोग के माध्यम से सेवा में भागी किए गए हैं की सूची दीया करोगा। ऐसी सूची ज्येष्ठता के अनुक्रम में जिसे परिवीक्षाधीन व्यक्ति द्वारा किए कुल अको के अनुक्रम में निम्नलिखित मानकस्तर के अनुसार अधिकारित किया जाएगा; व्यापारियत किया जाएगा—

(i) आयोग द्वारा ली गई प्रतिवेशिता परिक्षा में प्राप्त अको।

(ii) प्रत्यक्ष मानकस्तर के लिए निर्धारित अनुपात के अनुसार कुल 100 अको में से प्राप्ताको—

(क) लाल बहादुर शास्त्री एवं श्री रामानन्द अकादमी में प्राप्ताको— 10%

(ख) रामेश्वर पिल्लू ब्रवेद संस्कृत, फरीदाबाद में प्राप्ताको— 40%

(ग) उच्च सर्वीय दूसरार प्रशिक्षण केन्द्र गाजियाबाद में विभागीय प्रोक्षा में प्राप्ताको— 30%

(घ) कार्य प्रशिक्षण के दौरान परिवीक्षाधीन व्यक्ति के कार्य के लिए सक्षम प्राधिकारी या कोई अन्य प्राधिकारी जो काउन नियन्त्रण अधिकारी द्वारा विनिश्चित किया जाए, आंतरिक वित्त सलाहकारों से प्राप्त फील्ड रिपोर्टों के अधार पर कार्यपालन को निर्धारित करोगा।— 10%

(ङ) सक्षम प्राधिकारी या किसी अन्य प्राधिकारी द्वारा निर्धारण के लिए मानकस्तर पर जैसे अनुशासन कक्षा में भाग लेना, परियोजना कार्यपालन, अन्य सांस्कृतिक गतिविधिया आदि जो नियन्त्रण अधिकारी द्वारा जैसे विनिश्चित की जाए।— 10%

यदि दो या अधिक परिवीक्षाधीन व्यक्ति जो समान कुल अंक प्राप्त करते हैं तो उनकी अंतर-सह-ज्येष्ठता आयोग की ज्येष्ठता सूची के अनुसार होगी। परिवीक्षाधीन व्यक्तियों के मध्य अंतर-सह-ज्येष्ठता परिवीक्षाधीन व्यक्तियों द्वारा उपर्युक्त छह मानकस्तरों में प्राप्त कुल अको के अधार पर विनिश्चित की जाएगी।

(7) प्रोन्नति द्वारा काल्डर नियन्त्रण पर नियुक्त अधिकारियों को उपनियम (2), (3) और (6) लागू नहीं होगा।

10. सेवा में सारांशन नियुक्ति—सेवा में सभी भारतीय नियुक्ति सेवा की समुचित श्रेणी में की जाएगी और उस श्रेणी में विनिर्दिष्ट पदों के लिए नहीं की जाएगी।

11. ज्येष्ठता—(1) प्रत्येक श्रेणी में सेवा के सदस्यों की ज्येष्ठता सरकार द्वारा समय-समय पर जारी किए गए सरकारी सेवकों की ज्येष्ठता की विनियमित करने वाले समान्य आदेशों के अनुसार अवधारित किए जाएंगे।

(2) जहां ऐसे कनिष्ठ व्यक्तियों के सबूत से जिन्होंने अपनी आईकॉन प्राप्ता सेवा पूरी कर ली है, प्रोन्नति के लिए विचार किया जा रहा है। वहां उसके ज्येष्ठ व्यक्तियों के संबंध में भी विचार किया जाएगा। परत यह तब जबकि उनके द्वारा की गई ऐसी अहक प्राप्ता सेवा, अपेक्षित अहक/प्राप्ता सेवा के अधे से अधिक से या दो ग्रन्थ से, इनमें से जो भी कम हो, कम न हो, और उन्होंने अपने ऐसे कनिष्ठ व्यक्तियों सहित, जिन्होंने ऐसी आईकॉन प्राप्ता सेवा पाए हीं पूरी कर ली है, उन्होंने उच्चार प्राप्ती में प्रोन्नति के लिए अपनी परिवीक्षा की अवधि पूरी की ली है।

12. स्थानकारण के लिए दायित्व—सेवा के अधिकारी भारत में कहाँ भी स्थानकारण के लिए दायी होंगे।

13. घट प्रबंधन—

(क) जिसके द्वारे घटप्रबंधन के विवरण पति या जिसकी पत्नी जीवित है, विवाह किया जाए।

(ख) जिसने अपने पति या अपनी पत्नी के जीवित होते हुए, किसी व्यक्ति से विवाह किया है,

ऐसके में नियुक्ति का पात्र नहीं होता।

यद्यपि एक केन्द्रीय सरकार का समावान हो जाए कि ऐसा विवाह ऐसे व्यक्ति और विवाह के अन्य पक्षकार को लागू स्वीय विधि के अधीन

ज्येष्ठ हो और ऐसा करने के लिए अन्य आधार मीजूद हैं, तो वह किसी व्यक्ति को इस नियम के प्रवर्तन से छूट दे सकती।

14. ज्येष्ठिकृत घटप्रबंधन—इन नियमों या विनियमों या उनके अधीन किए गए या जारी किए गए आदेशों या विशेष आदेश के अन्तर्गत

ज्येष्ठिकृत घटप्रबंधन को साक्षात् सेवा के सदस्य केन्द्रीय सिविल सेवाओं को सामरण रूप से लागू नियमों विनियमों और आदेशों द्वारा विनिर्दिष्ट होने।

15. विनियम अक्षर अपदेश—सरकार इन नियमों से असंगत ऐसे विनियम और आदेश सभी मामलों के लिए उपर्युक्त करने के लिए जिसके द्वारा उपर्युक्त इन नियमों को उभावी करने के प्रयत्न के लिए आपश्यक या समीचीन हैं उन्हें सकारी और जारी कर सकती।

16. विनियम लक्ष्य लक्ष्य विनियम—जहां केन्द्रीय सरकार को राय हो कि ऐसा घटप्रबंधक या समीचीन है, वहां उसके लिए जो कारण

हैं उन सिद्धांद घटप्रबंधन सेवा संघ लोक सेवा आयोग के समामर्श करके इन नियमों के किसी उपर्युक्त व्यक्तियों के किसी वाग्य या प्रवार्ता या पदों की विवाह, आदेश होने, विनियम वाले सरकारी।

17. विनियम—यदि इन नियमों के सबूत में कोई प्रश्न उठता हो तो, उसे सरकार को विनिर्दिष्ट किया जाएगा, जो उसका विनिश्चय करेगा।

18. विनियम—यह नियमों को जोई भी यात् सरकार द्वारा समय-समय पर इसके लागू में जारी किए गए आदेशों के अनुसार अनुसंचित जागियों, अनुसंचित चान्दालों और अन्य व्यक्तियों के विशेष प्रश्नों के लिए उपर्युक्त किया जाने के लिए अपेक्षित आरबाध या अन्य विवायों को प्रभावी नहीं करेगा।

15
अनुसूची—1

सेवा में विभिन्न श्रेणी में प्राधिकृत संख्या

श्रेणी

संख्या*

1. उच्चतर प्रशासनिक श्रेणी (22400-600-26000 रु.) (22400-525-24500 रु.)	1
2. ज्येष्ठ प्रशासनिक श्रेणी (18400-500-22400 रु.)	47
3. कनिष्ठ प्रशासनिक श्रेणी (जिसके अकृत्यन श्रेणी के पद भी सम्मिलित हैं) (i) 14300-400-18300 रु. (ii) 12000-375-16500 रु.	311
4. ज्येष्ठ काल वेतनमान (10000-325-15200 रु.)	855
5. कनिष्ठ काल वेतनमान (8000-275-13500 रु.)	318
प्रशिक्षण आरक्षण	25

*कार्यभार के आधार पर पदों की संख्या में परिवर्तन किया जा सकता है।

अनुसूची—2

(नियम 6 देखिए)

भर्ती की पद्धति, प्रोन्नति का क्षेत्र और भारतीय डाकतार लेखा और वित्त सेवा विनियमन श्रेणी में सम्मिलित कार्य पदों पर प्रोन्नति होने पर अधिकारियों को नियुक्ति के लिए ठीक निम्न श्रेणी में अहक न्यूनतम सेवा।

क्रम सं.	श्रेणी	भर्ती की पद्धति	योग्यता के आधार पर चयन या चयन सह ज्येष्ठता या अचयन	चयन का क्षेत्र और प्रोन्नति के लिए न्यूनतम अहक सेवा
1	2	3	4	5
1.	सलाहकार (वित्त)	प्रोन्नति द्वारा (22400-600-26000 रु.)	योग्यता के आधार पर चयन	22400-525-24500 रु. के ग्रेड के अधिकारियों में जिनके न होने पर 18400-500-22000 रु. ग्रेड के अधिकारियों में जिन्होंने उस वर्ष की 1 जनवरी को उस ग्रेड में 3 वर्ष की नियमित सेवा की है।
2.	उच्च प्रशासनिक श्रेणी	प्रोन्नति द्वारा (22400-525-24500 रु.)	योग्यता के आधार पर चयन	18400-500-22000 रु. ग्रेड के अधिकारी जिन्होंने उस वर्ष की 1 जनवरी को उस ग्रेड में 3 वर्ष की नियमित सेवा की है।
3.	ज्येष्ठ प्रशासनिक श्रेणी	प्रोन्नति द्वारा (18400-500-22400 रु.)	योग्यता के आधार पर चयन	कनिष्ठ प्रशासनिक श्रेणी के अधिकारियों में (i) कनिष्ठ प्रशासनिक श्रेणी (अकृत्यक चयन श्रेणी) और कनिष्ठ प्रशासनिक श्रेणी में उस वर्ष की 1 जनवरी को 8 (आठ) वर्ष की सम्मिलित नियमित सेवा जिनके न होने पर (ii) समूह 'क' में 17 (सतरह) वर्ष की अनुमोदित सेवा जिसमें उस वर्ष की 1 जनवरी को कनिष्ठ प्रशासनिक श्रेणी में 4 (चार) वर्ष की नियमित सेवा भी है।
4.	कनिष्ठ प्रशासनिक श्रेणी (अकृत्यक चयन श्रेणी)	प्रोन्नति द्वारा (14300-400-18300 रु.)	अचयन	कनिष्ठ प्रशासनिक श्रेणी के अधिकारी जिन्होंने वर्ष की 1 जनवरी को सेवा के 13वें वर्ष में प्रवेश कर लिया है वर्ष गणना ऐसे सदस्य परीक्षा के वर्ष जिसके आधार पर भर्ती हुआ है के अनुगामी वर्ष से की जाएगी।

1	2	3	4	5
5.	कनिष्ठ प्रशासनिक श्रेणी प्रोन्ति द्वारा (12000-375-16500 रु.)	योग्यता के आधार पर चयन		पांच वर्ष की नियमित सेवा के साथ ज्येष्ठ काल वेतनमान या समूह 'क' में उस वर्ष की 1 जनवरी को 9 वर्ष की अनुमोदित सेवा के अधिकारियों से
6.	ज्येष्ठ काल वेतनमान प्रोन्ति द्वारा (10000-325-15200 रु.)	चयन सह ज्येष्ठता		कनिष्ठ काल वेतनमान के ऐसे अधिकारियों में से जिन्होंने उस वर्ष की 1 जनवरी को चार वर्ष की अनुमोदित सेवा की है।
7.	कनिष्ठ काल वेतनमान (8000-275-13500 रु.)	(i) सीधी भर्ती द्वारा 50 प्रतिशत		आयोग द्वारा आयोजित प्रतियोगिता परीक्षा के परिणामों जो कि शैक्षिक अहसा और आयु सीमा तथा परीक्षा की ऐसी स्कीम के आधार पर जो कि इस संबंध में सरकार द्वारा समय समय पर आयोग के परामर्श के पश्चात् अधिसूचित की जाए के आधार पर की जाएगी।

(ii) प्रोन्ति द्वारा चयन-सह-ज्येष्ठता
50 प्रतिशत

समूह 'ख' के ज्येष्ठ लेखा अधिकारी के रूप में कुल तीन वर्ष की समिलित सेवा कर ली है। कनिष्ठ काल वेतनमान की रिक्तियों की नियुक्ति के लिए डाक और दूरसंचार लेखा और वित्त सेवा, दूरसंचार खंड के समूह 'ख' और डाक और दूरसंचार वित्त सेवा दूरसंचार खंड के समूह 'ख' के उपलब्ध रिक्तियों के कनिष्ठ काल वेतनमान क्रमांक डाक विभाग और दूरसंचार विभाग के अधिकारियों से समान रूप से भरी जाएगी।

अनुसूची—3

[नियम 2 (घ) देखिए]

क्रम सं.	श्रेणी	ग्रेड में प्रोन्ति के लिए विभागीय प्रोन्ति समिति में निम्नलिखित होंगे	श्रेणी में पुस्तिकरण के लिए विभागीय प्रोन्ति के लिए निम्नलिखित होंगे
1	2	3	4
1.	कनिष्ठ काल वेतनमान	<ol style="list-style-type: none"> 1. अध्यक्ष/सदस्य, आयोग—अध्यक्ष 2. सलाहकार (वित्त) 3. संबंधित उप महानिदेशक (वित्त खंड) 4. निदेशक (कर्मचारी स्थापन लेखा) 5. सलाहकार (वित्त) 6. संबंधित उप महानिदेशक (वित्त खंड) 7. निदेशक (कर्मचारी स्थापन लेखा) 	<ol style="list-style-type: none"> 1. सलाहकार (वित्त) 2. उप महानिदेशक संबद्ध दूर संचार आयोग—सदस्य 3. निदेशक (कर्मचारी स्थापन लेखा)
2.	वरिष्ठ काल वेतनमान	<ol style="list-style-type: none"> 1. अध्यक्ष/सदस्य, आयोग—अध्यक्ष 2. सलाहकार (वित्त) 3. निदेशक (कर्मचारी स्थापन लेखा) 	लागू नहीं होता
3.	कनिष्ठ प्रशासनिक श्रेणी	<ol style="list-style-type: none"> 1. अध्यक्ष/सदस्य, आयोग—अध्यक्ष 2. सलाहकार (वित्त) 3. संबंधित उप महानिदेशक (वित्त खंड) 	लागू नहीं होता

1	2	3	4
4.	चयन श्रेणी/कनिष्ठ प्रशासनिक श्रेणी	1. सदस्य (विच), दूर संचार आयोग—अध्यक्ष 2. सलाहकार (विच), दूर संचार आयोग—सदस्य 3. संबंधित उप महानिदेशक (विच खंड), दूर संचार आयोग—सदस्य	लागू नहीं होता
5.	ज्येष्ठ प्रशासनिक श्रेणी	1. अध्यक्ष/सदस्य, आयोग—अध्यक्ष 2. सदस्य (विच), दूर संचार आयोग—सदस्य 3. सलाहकार (विच), दूर संचार आयोग—सदस्य	लागू नहीं होता
6.	ठच प्रशासनिक श्रेणी	1. अध्यक्ष/सदस्य, आयोग—अध्यक्ष 2. अध्यक्ष, दूर संचार आयोग—सदस्य 3. सदस्य (विच), दूर संचार आयोग—सदस्य	लागू नहीं होता
7.	सलाहकार (विच)	1. अध्यक्ष/सदस्य, आयोग—अध्यक्ष 2. अध्यक्ष, दूर संचार आयोग—सदस्य 3. सदस्य (विच), दूर संचार आयोग—सदस्य	लागू नहीं होता

[फा.सं. 7-6/89-एस:ई.ए.]

एम. के. सेतिया, अवर सचिव (एस ई ए)

MINISTRY OF COMMUNICATIONS

(Department of Telecommunications)

New Delhi, the 24th July, 2001

G. S. R. 416.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, and in supersession of the Indian Posts and Telegraphs Accounts and Finance Service (Group 'A' Posts) Recruitment Rules, 1972, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the Recruitment to the Indian Posts and Telecommunications Accounts and Finance Service (Group 'A'), namely:—

1. **Short Title and Commencement.**—(1) These rules may be called the Indian Posts and Telecommunications Accounts and Finance Service Group 'A' Recruitment Rules, 2001.
(2) They shall come into force from the date of their publication in the Official Gazette.
2. **Definition.**—In these rules, unless the context otherwise requires,—
 - (a) "Appointed day" means the date on which these rules come into force;
 - (b) "Approved Service" means the total length of service in the grade and shall reckon from the first January following the year of examination through which the member was recruited, and
 - (i) taken into account for the purpose of seniority in the case of those persons appointed before the appointed day;
 - (ii) during which an officer would have held a duty post in that grade but for his being on leave or otherwise being not available for holding such posts;
 - (c) "Commission" means the Union Public Service Commission;

- (d) "Departmental Promotion Committee" in relation to any grade, means a Committee specified in columns 3 and 4 of Schedule III to these rules;
- (e) "Examination" means a combined competitive examination consisting of a preliminary examination and a main examination for recruitment to the Indian Posts and Telecommunications Accounts and Finance Service and such other services as may be specified by the Government from time to time;
- (f) "Government" means the Central Government;
- (g) "Grade" means the grade specified in rule 3;
- (h) "Scheduled Castes and Scheduled Tribes" shall have the same meaning as are assigned to them by clauses (24) and (25) respectively of article 366 of the Constitution;
- (i) "Service" means Indian Posts and Telecommunications Accounts and Finance Service (Group 'A') constituted under rule 3.

3. Constitution of the Service.—(1) The constituted service to be known as the Indian Posts and Telecom Accounts and Finance Service Group 'A'.

(2) The Service shall consist of,

- (i) persons appointed to the service under rule 5 and rule 6.
- (ii) persons appointed to the service after such constitution in accordance with the provisions of these rules.
- (iii) there shall be following grades in the service, namely :—

(a) Junior Time Scale	(Rs. 8000-275-13500)
(b) Senior Time Scale	(Rs. 10000-325-15200)
(c) Junior Administrative Grade	(Rs. 12000-375-16500)
(d) Selection Grade in Junior Administrative Grade	(Rs. 14300-400-18300)
(e) Senior Administrative Grade	(Rs. 18400-500-22400)
(f) Higher Administrative Grade	(Rs. 22400-525-24500)
(g) Advisor (Finance)	(Rs. 22400-600-26000)

4. Authorised Permanent Strength and Temporary Strength of the Service.—(1) The authorised permanent strength and temporary strength of the various grades on the date of commencement of these rules and the number of posts in each grade shall be as specified in Schedule I.

(2) After the commencement of these rules, the authorised permanent strength of various grades shall be such as may, from time to time, be determined by the Government.

(3) The authority competent to make an appointment to a grade may make such temporary additions to the strength of the grade as it may deem necessary from time to time subject to any general or special orders that may be issued by the Government.

5. Initial Constitution of the Service.—(1) All existing officers holding duty posts on regular basis in the Indian Posts and Telegraphs Accounts and Finance Service on the date of commencement of these rules shall be the members of the service in their respective grades.

(2) The regular continuous service of the officers referred to in sub-rule (1) before the commencement of these rules shall count for the purpose of probation, qualifying service for promotion, confirmation and pension in the service.

6. Method of Recruitment.—(1) After the initial constitution of the service, recruitment to the service shall be made by any of the following methods, namely,—

- (a) by a competitive examination held in accordance with the provisions contained in Schedule II of these rules;

(b) by promotion in accordance with the provision contained in Schedule II of these rules;

(c) by deputation in accordance with the provisions of Rule 8.

(2) Recruitment to the Junior Time Scale of the service shall be as under,—

(a) Fifty percent of the Junior Time Scale posts by a competitive examination for appointment to the junior time scale of the service which will be held at such times and places as may be prescribed in a notice issued by the Commission for this purpose;

(b) Fifty percent of the posts in the Junior Time Scale by promotion in accordance with the provisions prescribed in Schedule-II of these rules.

(3) Subject to the provisions of these rules, the Government shall determine the method or methods of recruitment to be adopted for the purpose or filling any particular vacancy or vacancies in the service as may be required to be filled during any particular period of recruitment and the number of persons to be recruited by each method.

7. Appointment to the Service.—

(1) All appointments to the service after the initial constitution shall be made by the Government;

(2) Initial appointment of the persons recruited to the service under clause (a) of sub rule 1 of rule 6 shall be in the Junior Time Scale of the Service.

(3) Appointment to the service shall be subject to the orders regarding the special representation in the service for the specific classes or categories of persons issued by the Government from time to time.

8. Appointment by deputation.—In the event of non-availability of eligible officers by direct recruitment or by promotion, the Government may appoint on deputation to a post borne on the cadre of the service, officers in the appropriate grade from other Departments of Central Government or in consultation with the Commission from a State Government/Union territory, Statutory/Semi Government, Public Sector Undertakings/Autonomous Bodies and the period of deputation shall not ordinarily exceed three years.

9. Probation.—(1) Candidates appointed to the service either by selection through examination or by promotion, shall be on probation for a period of two years.

(2) A probationer under training shall attend such lectures and undergo such examination/tests and exercises in various training centres as decided by the Competent Authority or any Authority as decided by the cadre controlling authority from time to time.

(3) At the end of the period of training the Competent Authority or any other authority as decided by the cadre controlling authority, shall assess the records taking into account the marks obtained by the probationer in different training institutes and departmental examinations, etc.

(4) The Government may extend the period of probation specified in sub rule (1), if on the expiry of the period of probation, referred to in sub rule (1) or of any extension thereof, as the case may be, it is of the opinion that the candidate is not fit for permanent appointment or at any such time during such period of probation or extension, it is satisfied that the candidate will not be fit for permanent appointment. On the expiration of the period of such probation or of extension, the Government may, discharge or revert a candidate to his substantive post or pass such orders as it may think fit.

(5) On the completion of the period of probation the candidates, if considered fit for permanent appointment, will be confirmed in their appointment.

(6) The Competent Authority as may be decided by the cadre controlling authority shall prepare a list of all probationers who are recruited to the service through the Commission. Such list shall be arranged in order of merit which shall be determined in accordance with the aggregate marks obtained by a probationer as per the following parameters:—

(i) Marks obtained at the competitive examination held by the Commission.

(ii) Out of an aggregate of 100 marks as per the proportion earmarked for each parameter :

(a) Marks obtained in the Lal Bahadur Shastri National Academy of Administration—	10%
(b) Marks obtained in the National Institute of Financial Management, Faridabad—	40%

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(c) Marks obtained in the departmental exam, at Advanced Level Telecom Training Centre, Ghaziabad—	30%
(d) For the performance of the probationer during on the job training the Competent Authority or any other authority as may be decided by the cadre controlling authority may assess the performance based on field reports from Internal Financial Advisors—	10%
(e) For the assessment by Competent Authority or any other authority as may be decided by the cadre controlling authority on parameters like discipline, class participation, project performance, extra curricular activities, etc.—	10%

If two or more probationers have secured equal number of marks in aggregate their inter-se merit shall be decided as per Commission's merit list. The inter-se seniority amongst the probationers will be decided on the aggregate marks the probationers obtain in the above six parameters.

(7) Sub-rules (2), (3) and (6) shall not be applicable to the Officers appointed to the Junior Time Scale by promotion.

10. Substantive appointment in the Service.—All substantive appointments in the service shall be made to the appropriate grade of the service and not against the specified posts in that grade.

11. Seniority.—(1) The seniority of the members of the service in each grade shall be determined in accordance with the general orders regulating seniority of Government servants issued by the Government from time to time.

(2) In cases where juniors who have completed their qualifying/eligibility service are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying/eligibility service by more than half of such qualifying/eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying/eligibility service.

12. Liability for transfer.—Officers of the service shall be liable for transfer anywhere in India.

13. Disqualification.—No person shall be eligible for appointment to the service :

- (a) who has entered into or contracted a marriage with a person having a spouse living; or
- (b) who having a spouse living, has entered into or contracted a marriage with any person,

Provided that the Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

14. Residuary Matters.—In regard to the matters not specifically covered by these rules or by regulations or orders made or issued thereunder or by special order the members of the service shall be governed by the rules, regulations and orders applicable to the Central Civil Services in general as interpreted by the cadre controlling authority.

15. Regulations and Orders.—The Government may make regulations and issue orders, not inconsistent with these rules, to provide for all matters, for which provision is necessary or expedient for the purpose of giving effect to these rules.

16. Power to Relax.—Where the Government is of the opinion that it is necessary or expedient to do so, it may by a order for reasons to be recorded in writing and in consultation with the Commission, relax any of the provisions of these rules with respect to any class or category of persons or posts.

17. Interpretation.—If any question arises as to the interpretation of these rules, it shall be referred to the Government who shall decide the same.

18. Saving.—Nothing in these rules shall affect reservations and other concessions required to be provided for candidates belonging to the Scheduled Castes/the Scheduled Tribes and other special categories of persons in accordance with the orders issued by the Government from time to time in this regard.

SCHEDULE-I

(See rule 4)

AUTORISED STRENGTH OF THE VARIOUS GRADES IN THE SERVICE

Grade	Strength*
1. Higher Administrative Grade (Rs. 22400-600-26000) (Rs. 22400-525-24500)	1 4 47
2. Senior Administrative Grade (Rs. 18400-500-22400)	311
3. Junior Administrative Grade (including those in the Non-functional Grade) (i) Rs. 14300-400-18300 (ii) Rs. 12000-375-16500	855
4. Senior Time Scale (Rs. 10000-325-15200)	318
5. Junior Time Scale (Rs. 8000-275-13500)	25
Training reserve	

*Number of posts is variable depending on the workload.

SCHEDULE-II

(See rule 6)

Method of recruitment, Field of promotion and Minimum qualifying service in the next lower grade for appointment of Officers on promotion to duty posts included in various Grades of the Indian Postal and Telecommunications Accounts and Finance Service.

Serial number	Grade	Method of recruitment	Whether selection by merit or selection cum seniority or non-selection post	Field of Selection and the minimum qualifying service for promotion
1	2	3	4	5
1.	Advisor (Finance) (Rs. 22400- 600-26000)	By Promotion	Selection by merit	Officers in the grade of Rs. 22400-525-24500 failing which officers in the grade of Rs. 18400-500-22400 with 3 years of regular service in the grade as on 1st January of the year.
2.	Higher Administrative Grade (Rs. 22400- 525-24500)	By Promotion	Selection by merit	Officers in the grade of Rs. 18400-500-22400 with three years of regular service in that Grade as on 1st January of the year.
3.	Senior Administrative Grade (Rs. 18400- 500-22400)	By Promotion	Selection by merit	Officers in the Junior Administrative Grade (i) with 8 (eight) years' combined regular service in Junior Administrative Grade and Junior Administrative Grade (Non-functional Selection Grade) as on 1st January of that year failing which

1	2	3	4	5
4.	Junior Administrative Grade (Non-Functional Selection Grade) (Rs. 14300-400-18300)	By Promotion	Non selection	(ii) with 17 (seventeen) years' of approved service in Group 'A' out of which 4 (Four) years of regular service shall be in Junior Administrative grade as on 1st January of that year.
5.	Junior Administrative Grade (Rs. 12000-375-16500)	By Promotion	Selection by merit	Officers of the Junior Administrative Grade who have entered the 13th year of service on the 1st January of the year calculated from the year of examination on the basis of which such member was recruited.
6.	Senior Time Scale (Rs. 10000-325-15200)	By Promotion	Selection cum seniority	Officers in the Senior Time Scale with five years' regular service or 9 years' approved service in Group 'A' as on 1st January of the year.
7.	Junior Time Scale (Rs. 8000-275-13500)	(i) 50% by direct recruitment (ii) 50% by Promotion	Selection cum seniority	Officers in the Junior Time Scale who have completed four years of approved service as on 1st January of the year.
				Based on the results of the competitive examination conducted by the Commission on the basis of educational qualifications and age limit and any scheme of examination that may be notified by the Government in consultation with the Commission from time to time in this regard.
				Senior Accounts Officers in Group 'B' with a total of three years combined service as Senior Accounts Officer and Accounts Officer as on 1st of January of the year. The vacancies for appointment to the Junior Time Scale shall be shared between the officers of the Postal and Telecommunication Accounts and Finance Service Postal Wing Group 'B' and the Postal and Telecommunication Finance Service Telecom Wing Group 'B' on the basis of vacancies available in the Junior Time Scale in the Department of Posts and Department of Telecom respectively.

SCHEDULE-III

[See rule 2 (d)]

Serial Number	Grade	Composition of Departmental Promotion Committee for Promotion to the grade	Composition of Departmental Promotion for confirmation to the grade
1	2	3	4
1.	Junior Time Scale	1. Chairman/Member, Commission 2. Adviser (Finance), Telecom Commission	1. Adviser (Finance) Telecom Commission 2. Deputy Director General concerned Telecom Commission

2	3	4
2. Senior Time Scale	3. Deputy Director General concerned (Finance Wing) Telecom Commission—Member 4. Director (Staff Establishment Accounts) Telecom Commission—Member	3. Director (Staff Establishment Accounts) Telecom Commission—Member
3. Junior Administrative Grade	1. Adviser (Finance) Telecom Commission—Chairman 2. Deputy Director General concerned (Finance Wing) Telecom Commission—Member 3. Director (Staff Establishment Accounts) Telecom Commission—Member	Not applicable.
4. Selection Grade/Junior Administrative Grade	1. Chairman/Member, Commission—Chairman 2. Adviser (Finance) Telecom Commission—Member 3. Deputy Director General concerned (Finance Wing) Telecom Commission—Member	Not applicable.
5. Senior Administrative Grade	1. Member (Finance) Telecom Commission—Chairman 2. Adviser (Finance) Telecom Commission—Member 3. Deputy Director General concerned (Finance Wing) Telecom Commission—Member	Not applicable.
6. Higher Administrative Grade	1. Chairman/Member, Commission—Chairman 2. Chairman Telecom Commission—Member 3. Member (Finance) Telecom Commission—Member	Not applicable.
7. Adviser (Finance)	1. Chairman/Member, Commission—Chairman 2. Chairman Telecom Commission—Member 3. Member (Finance) Telecom Commission—Member	Not applicable.

[F. No. 7-6/89-SEA]

M. K. SETIA, Under Secy. (SEA)

शहरी विकास और गरीबी उपशमन मंत्रालय

(शहरी विकास विभाग)

नई दिल्ली, 23 जुलाई, 2001

सा. का. नि. 417.—दिल्ली विकास प्राधिकरण (विकसित नजूल भूमि की बिक्री) नियमावली, 1981 के नियम 2 (एल) के तहत शक्तियों का प्रयोग करते हुए केन्द्र सरकार एतद्वारा विभिन्न उपयोगों के लिए वसूल करने योग्य पूर्व निर्धारित दरें इस